



Income Tax Department
Government of India

Central Board of Direct Taxes, e-Filing Project

ITR 6 – Validation Rules for AY 2022-23
Version 1.0
09th May, 2022

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Document Revision List

Document Name: ITR 6 – Validation Rules for AY 2022-23

Version Number: 1.0

Revision Details

Version No.	Revision Date	Revision Description	Page Number
1.0	9 th May 2022	Initial Release	NA

Contents

1	Purpose	5
2	Validation Rules	5
2.1	Category A:.....	6
2.2	Category B:.....	42
2.3	Category D:	42

List of Tables

Table 1: List of Category of Defect	5
Table 2: Category A Rules	5
Table 3: Category B Rules	35
Table 4: Category D Rules.....	35

1 Purpose

The Income Tax Department has provided free return preparation software in downloads page which are fully compliant with data quality requirements. However, there are certain commercially available software or websites that offer return preparation facilities as well. In order to ensure the data quality of ITRs prepared through such commercially available software, various types of validation rules are being deployed in the e-Filing portal, so that the data which is being uploaded are accurate and compliant to the validation rules to a large extent. The taxpayers are advised to review these validation rules to ensure that the software used by them is compliant with these requirements, to avoid rejection of return due to poor data quality or mistakes in the return.

The software providers are strictly advised to adhere to these rules to avoid inconvenience to the taxpayers, who may use their software. Software providers may please note that these validation rules will be strictly monitored and enforced and each rule will have to be complied strictly. In case of violations, the concerned return preparation utility/ software is liable to be blacklisted without any notice and such blacklisting will be published on the e-filing website. No return using blacklisted software will be permitted to be uploaded till the time the software provider is able to provide details of correction in software. This may cause avoidable inconvenience to the taxpayers and loss of reputation to software providers for which the Income Tax Department will not be responsible.

2 Validation Rules

The validation process at e-Filing/CPC end is to be carried out in ITR 6 for each defect as categorized below:

Table 1: List of Category of Defect

Category of defect	Action to be taken
A	Return will not be allowed to be uploaded. Error message will be displayed.
B	Return data will be allowed to be uploaded but the taxpayer uploading the return will be informed of a possible defect present in the return u/s 139(9). Appropriate notices/ communications will be issued from CPC.
D	Return data will be allowed to be uploaded but the taxpayer uploading the return will be informed of a possibility of some of the deduction or claim not to be allowed or entertained unless the return is accompanied by the respective claim forms or particulars.

2.1 Category A:

Table 2: Category A Rules

S. No.	Schedule	Scenarios
1	Part A- General Information	Assessee mentioned country as India in the "Personal Information" then user should not quote mobile number less than or more than 10 digits
2	Part A- General Information	If Assessee is liable for audit u/s 44AB and the flag is Y for accounts have been audited by an accountant, information relating to auditor and audit report should be furnished
3	Part A- General Information	Field Whether assessee is declaring income only under section 44AE/44B/44BB/44BBA/44BBB cannot be blank
4	Part A- General Information	If Assessee selects field Whether assessee is declaring income only under section 44AE/44B/44BB/44BBA/44BBB as no, then a2i, a2ii and a2iii cannot be left blank
5	Part A- General Information	If Assessee selects field, whether during the year total sales/turnover/gross receipts of business exceeds 1 Crore Rupees but does not exceed 10 Crore Rupees as Yes, a2ii & a2iii cannot be left blank
6	Part A- General Information	In part A general, Date of audit report cannot be greater than system date
7	Part A- General Information	Type of company is selected as foreign company then Section 115BA/115BAA/115BAB is not applicable.
8	Part A- General Information	Once opted for taxation u/s 115BA/115BAA/115BAB, assessee can't opt out from above in subsequent years.
9	Part A- General Information	Domestic company cannot be a non-resident
10	Part A- General Information	Once a proceeding is initiated u/s148, 153A or 153C, the original return filed u/s 139 cannot be revised
11	Part A- General Information	If 'Yes' is selected for the question 'Whether the financial statements of the company are drawn up in compliance to the Indian Accounting Standards specified in Annexure to the companies (Indian Accounting Standards) Rules, 2015' from Part A general 1 then Manufacturing A/c, Trading A/c, Profit & loss A/c & Balance sheet cannot be filled
12	Part A- General Information	If 'No' is selected for the question 'Whether the financial statements of the company are drawn up in compliance to the Indian Accounting Standards specified in Annexure to the companies (Indian Accounting Standards) Rules, 2015' from Part A general 1 then Manufacturing A/c -Ind As, Trading A/c - Ind As, Profit & loss A/c-Ind As & Balance sheet -Ind As cannot be filled
13	Part A- Balance sheet	If Assessee is liable for audit u/s 44AB, Part A BS and Part A P&L cannot be blank
14	Part A- Balance sheet	In Balance Sheet total of Equity & Liability should be equal to total of assets.

15	Part A- Balance sheet	Arithmetical check In Part A-BS, Sl. No. 1Bix should be equal to (Bi + Bii + Biii + Biv + Bv + Bvi + Bvii + Bviii)
16	Part A- Balance sheet	Arithmetical check In Part A-BS Sl. No. 2iii should be equal to 2i+2ii
17	Part A- Balance sheet	Arithmetical check In Part A-BS "Equity and liabilities " Sl. No. 3E should be equal to (3A + 3B + 3C + 3D)
18	Part A- Balance sheet	Arithmetical check In Part A-BS, Sl. No. 4E should be equal to (4A + 4B + 4C + 4D)
19	Part A- Balance sheet	Arithmetical check In Part A-BS, Total of equity and liabilities should be equal to (1D + 2iii + 3E + 4E)
20	Part A- Balance sheet	Arithmetical check In Part A-BS "Non-Current Assets" Total of fixed assets, Sl. No. 1Av should be equal to 1(id + iid + iii + iv)
21	Part A- Balance sheet	Arithmetical check In Part A-BS "Non-Current Assets" Total of non-current investment, Sl. No. 1B ix should be equal to (i + iic + iii + iv + v + vi + vii + viii)
22	Part A- Balance sheet	Arithmetical check In Part A-BS, Sl. No. 1F should be equal to (Av + Bix + C + Dv + Eiii)
23	Part A- Balance sheet	Arithmetical check In Part A-BS, Sr no 2Aviii should be equal to 2A (ic + ii + iii + iv + v + vi + vii)
24	Part A- Balance sheet	Arithmetical check In Part A-BS, Sl. No. 2Bviii should be equal to 2b (i + ii + iii + iv + v + vi + vii)
25	Part A- Balance sheet	Arithmetical check In Part A-BS, Sl. No. 2Ciii should be equal to 2C (i + ii)
26	Part A- Balance sheet	Arithmetical check In Part A-BS, Sl. No. 2Dv should be equal to 2D (i + ii + iii + iv)
27	Part A- Balance sheet	Arithmetical check In Part A-BS, Sl. No. 2G should be equal to 2(Aviii + Bviii + Ciii + Dv + Eiii + F)
28	Part A- Balance sheet	Arithmetical check In Part A-BS, Total of assets should be equal to Se 1F+2G
29	Part A- Balance sheet – Ind As	In Part A-BS IND AS, Sl. No. 1Aiv should be equal to 1iv (Aii + Aiii)
30	Part A- Balance sheet – Ind As	In Part A-BS IND AS, Sl. No. 1C should be equal to 1 (Aiv + Biii)
31	Part A- Balance sheet – Ind As	In Part A-BS IND AS, Total non-current liabilities should be equal to (li + lj + lk + lIc + lll + lVc)
32	Part A- Balance sheet – Ind As	In Part A-BS IND AS, Total of equity and liabilities should be equal to (1C + 2A +2B)
33	Part A- Balance sheet – Ind As	In Part A-BS IND AS, Total of non-current assets should be equal to (Ad + B + Cd + Dc + Ed + F + Gc + HI + Hll + Hlll + HIV + I + J)
34	Part A- Balance sheet – Ind As	Part A-BS IND AS "ASSETS" Total of Current assets should be equal to ll(2A + 2B + 2C + 2D)
35	Part A- Trading Account	In Trading Account, value at Sl. No. 4Aiii(c) should be equal to 4Aiii(a) + 4Aiii(b)

36	Part A- Trading Account	In Part A-Trading Account, Sl. No. 4A(iv) "total (i + ii + iiic)" should be equal to sum of Sl. No. 4A(i) + 4A(ii) + 4A(iiic).
37	Part A- Trading Account	In Part A-Trading Account, Sl. No. 4A(Cix) should be equal to total of Sl. No. 4Ci + 4Cii + 4Ciii + 4Civ + 4Cv + 4Cvi + 4Cvii + 4Cviii
38	Part A- Trading Account	In Part A-Trading Account, Sl. No. 4D-Total Revenue from operations (Aiv + B + Cix) should be equal to the sum of (Aiv + B + Cix)
39	Part A- Trading Account	In "Schedule Trading Account" Total of Direct Expenses at Sl. No. 9 should be equal to the sum of 9i+9ii+9iii
40	Part A- Trading Account	In "Schedule Trading Account" '10' Total should be equal to the sum of (10i + 10ii + 10iii + 10iv + 10v + 10vi + 10vii + 10viii + 10ix + 10x + 10xi)
41	Part A- Trading Account	In Trading Account, value at Sl. No. 12 should be equal to sum of Sl. No. (6-7-8-9-10xii-11)
42	Part A- Trading Account	Value at " Sl. No. 11" of Part A trading Account should be equal to Sl. No. 3 of Part A Manufacturing Account
43	Part A- Trading Account – Ind As	In Trading Account-Ind As, value at Sl. No. 4Aiii(c) should be equal to 4Aiii(a) + 4Aiii(b)
44	Part A- Trading Account – Ind As	In Part A-Trading Account-Ind As, Sl. No. 4A(iv) "total (i + ii + iiic)" should be equal to sum of Sl. No. 4A(i) + 4A(ii) + 4A(iiic).
45	Part A- Trading Account – Ind As	In Part A-Trading Account-Ind As, Sl. No. 4A(Cix) should be equal to total of Sl. No. 4Ci + 4Cii + 4Ciii + 4Civ + 4Cv + 4Cvi + 4Cvii + 4Cviii
46	Part A- Trading Account – Ind As	In Part A-Trading Account-Ind As, Sl. No. 4D-Total Revenue from operations (Aiv + B + Cix) should be equal to the sum of (Aiv + B + Cix)
47	Part A- Trading Account – Ind As	In "Schedule Trading Account-Ind As" Total of Direct Expenses at Sl. No. 9 should be equal to the sum of 9i+9ii+9iii
48	Part A- Trading Account – Ind As	In "Schedule Trading Account-Ind As" Sl. No. 10 Total should be equal to the sum of (10i + 10ii + 10iii + 10iv + 10v + 10vi + 10vii + 10viii + 10ix + 10x + 10xi)
49	Part A- Trading Account – Ind As	In Trading Account-Ind As, value at Sl. No. 12 should be equal to sum of Sl. No. (6-7-8-9-10xii-11)
50	Part A- Trading Account – Ind As	Sl. No. 11 of Part A Trading Account-Ind As "Cost of goods produced – Transferred from Manufacturing Account" should be equal to Part A Manufacturing Account, Sl. No. 3 Cost of Goods Produced – transferred to Trading Account-Ind As
51	Part A- Manufacturing Account	In "Schedule Manufacturing Account" Total of Opening Inventory Sl. No. 1Aiii should be equal to 1Ai+1Aii
52	Part A- Manufacturing Account	In "Schedule Manufacturing Account" at Sl. No. 1 Total Direct expenses should be equal to the sum of values at 1Di + 1Dii + 1Diii
53	Part A- Manufacturing Account	In "Schedule Manufacturing Account" Total Factory Overheads at Sl. No. 1Evii should be equal to the sum of values at Sl. No. (Ei + Eii + Eiii + Eiv + Ev + Evi)

54	Part A- Manufacturing Account	In "Schedule Manufacturing Account" Total of Debits to Manufacturing Account at Sl. No. 1F should be equal to the sum of (Aiii + B + C + D + Evii)
55	Part A- Manufacturing Account	In "Schedule Manufacturing Account", Total Closing Stock at Sl. No. 2 should be equal to the sum of values at Sl. No. 2i + 2ii
56	Part A- Manufacturing Account	In Manufacturing Account, value at Sl. No. 3 should be equal to 1F - 2
57	Part A- Manufacturing Account	Part A Manufacturing Account, Negative signs should not be allowed other than in Sl. No. 3
58	Part A- Manufacturing Account-Ind As	In "Schedule Manufacturing Account-Ind As" Total of Opening Inventory Sl. No. 1Aiii should be equal to 1Ai + 1Aii
59	Part A- Manufacturing Account-Ind As	In "Schedule Manufacturing Account-Ind As" at Sl. No. 1 Total Direct expenses should be equal to the sum of values at 1Di + 1Dii + 1Diii
60	Part A- Manufacturing Account-Ind As	In "Schedule Manufacturing Account-Ind As" Total Factory Overheads at Sl. No. 1Evii should be equal to the sum of values at Sl. No. (Ei + Eii + Eiii + Eiv + Ev + Evi)
61	Part A- Manufacturing Account-Ind As	In "Schedule Manufacturing Account-Ind As" Total of Debits to Manufacturing Account-Ind As at Sl. No. 1F should be equal to the sum of (Aiii + B + C + D + Evii)
62	Part A- Manufacturing Account-Ind As	In "Schedule Manufacturing Account-Ind As", Total Closing Stock at Sl. No. 2 should be equal to the sum of values at Sl. No. 2i + 2ii
63	Part A- Manufacturing Account-Ind As	In Manufacturing Account-Ind As, value at Sl. No. 3 should be equal to 1F-2
64	Part A- Manufacturing Account-Ind As	Part A Manufacturing Account-Ind As, Negative signs should not be allowed other than in Sl. No. 3
65	Part A- P & L	Part A P & L, Sl. No. 13 Gross profit transferred from Trading Account should be equal to Sl. No. 12 (Gross Profit from Business/Profession - transferred to Profit and Loss account) + Sl. No. 12b " Income from Intraday Trading' of Part A trading account
66	Part A- P & L	In schedule Part A-P & L, the breakup of Any Other Income (Specify Nature and Amount) at Sl. No. 14.xic shall be equal to sum of Sl. No. 14x (ia + ib)
67	Part A- P & L	Sum of other income at Sl. No. 14 (i + ii + iii + iv + v + vi + vii + viii + ix + x + xin) should be equal to total of other income at Sl. No. 14 in Schedule Part A- P&L
68	Part A- P & L	Part A P&L, Sl. No. 15 Total of credits to profit and loss account (13 + 14xii) should be equal to the sum of Sl. No. 13+14xii
69	Part A- P & L	Part A P&L, If Sl. No. 22xiia is yes then Sl. No. 22xiib cannot be Zero or null or blank

70	Part A- P & L	Part A P&L, Sl. No. 22xi Compensation to employees should be equal to sum of 22i to 22x
71	Part A- P & L	In Part A -P&L, Sl. No. 23v 'Total expenditure on insurance' should be equal to amounts at Sl. No. (23i+23ii+23iii+ 23iv)
72	Part A- P & L	Part A P&L, Sl. No. 30iii Total of commission should be equal to Sl. No. 30i + 30ii
73	Part A- P & L	Part A P&L, Sl. No. 31iii Royalty should be equal to Sl. No. 31i + 31ii
74	Part A- P & L	Part A P&L, Sl. No. 32iii Professional / Consultancy fees / Fee for technical services should be equal to Sl. No. 32i + 32ii
75	Part A- P & L	In Part A -P&L, Sl. No. 44x 'Total rates and taxes paid or payable' should be equal to amounts at Sl. No. 44(I + ii + iii + iv + v + vi + vii + viii + ix).
76	Part A- P & L	Part A P&L, Sl. No. 46 Other expenses, total should be equal to sum of individual figures
77	Part A- P & L	In Sch P&L, breakup of Bad debts shall be consistent with total
78	Part A- P & L	Part A P&L, Sl. No. 50 Profit before interest, depreciation and taxes should be equal to sum of Sl. No. 15 – (16 to 21 + 22xi + 23v + 24 to 29 + 30iii + 31iii + 32iii + 33 to 43 + 44x + 45 + 46iii + 47iv + 48 + 49)
79	Part A- P & L	Part A P&L, Sl. No. 51iii interest should be equal to Sl. No. 51i+51ii
80	Part A- P & L	Part A P&L, Sl. No. 53 Net profit before taxes should be equal to Sl. No. 50 – 51iii – 52
81	Part A- P & L	Part A P&L, Sl. No. 56 Profit after tax should be equal to Sl. No. 53 - 54 - 55
82	Part A- P & L	Part A P&L, Sl. No. 58 Amount available for appropriation, should be equal to Sl. No. 56 + 57
83	Part A- P & L	Part A P&L, Sl. No. 60 Balance carried to balance sheet should be equal to Sl. No. 58 –59
84	Part A- P & L	If "business code" u/s 44AE is selected, then it is mandatory to declare income u/s 44AE.
85	Part A- P & L	In "Schedule Profit & Loss A/c" field 61(ii) "Total presumptive income from goods carriage u/s 44AE" should be equal to the value entered in [total of column (5)].
86	Part A- P & L	In "Schedule Profit & Loss A/c" in table 61(i) of 44AE, total of column 4 "Number of months for which goods carriage was owned / leased / hired by assessee" shall not exceed 120.
87	Part A- P & L	Tonnage capacity cannot exceed 100MT in Sl. No. 61 of Profit & Loss account
88	Part A- P & L	In profit & loss Account, Presumptive income u/s 44AE should be: 1.- Tonnage<=12MT-Rs. 7500 *no. of months or higher of amount entered 2.-Tonnage >12MT-Tonnage *1000*no. of months or higher of amount entered

89	Part A- P & L	If income is declared u/s 44AE then it is mandatory to select "Business code" u/s 44AE.
90	Part A- P & L	In schedule Part A-P & L Ind As, Sl. No. 14 should be equal to sum of values at Sl. No. 14(i + ii + iii + iv + v + vi + vii + viii + ix + x + xic)
91	Part A- P & L	Part A P&L, Sl. No. 59vi Total of Appropriation should be equal to sum of break-up of appropriation
92	Part A- P & L	Part A P&L, the value at filed "61(ii)" is greater than zero then it is mandatory to fill details in table at Sl. No. 61
93	Part A- P & L	Assessee is having presumptive income but Part-B of P&L (Profit and Loss) A/c has not been filled
94	Part A- P & L	In Part A P&L, if assessee has opted for taxation u/s 44B, Sl. No. 62b "Net Profit" cannot be less than 7.5% of " Gross receipts /turnover
95	Part A- P & L	In Part A P&L, if assessee has opted for taxation u/s 44BB, Sl. No. 62b "Net Profit " cannot be less than 10% of " Gross receipts /turnover
96	Part A- P & L	In Part A P&L, if assessee has opted for taxation u/s 44BBA, Sl. No. 62b "Net Profit " cannot be less than 5% of " Gross receipts /turnover
97	Part A- P & L	In Part A P&L, if assessee has opted for taxation u/s 44BBB, Sl. No. 62b "Net Profit" cannot be less than 10% of "Gross receipts /turnover"
98	Part A- P & L	In Part A P&L, if assessee has opted for taxation u/s 44D, Sl. No. 62b "Net Profit " cannot be less than 80% of " Gross receipts /turnover
99	Part A- P & L	In P&L, for 44AE same registration number of good carriages cannot be entered more than once.
100	Part A- P & L	In Part A P&L, Sl. No. 62b "Net Profit" should be equal to sum of net profit of all the sections
101	Part A- P & L- Ind As	Part A P&L-Ind AS, Sl. No. 13 Gross profit transferred from Trading Account should be equal to Sl. No. 12 (Gross Profit from Business/Profession - transferred to Profit and Loss account) + Sl. No. 12b " Income from Intraday Trading' of Part A trading account Ind As
102	Part A- P & L- Ind As	In schedule Part A-P & L Ind As, sum of individual of Any Other Income at Sl. No. 14.xi shall be equal total amount of "any other income"
103	Part A- P & L- Ind As	Part A P&L-Ind AS, Sl. No. 15 Total of credits to profit and loss account (13+14xii) should be equal to the sum of Sl. No. 13+14xii
104	Part A- P & L- Ind As	Part A P&L-Ind AS, If Si no 22xiia is yes then Sl. No. 22xiib cannot be Zero or null or blank
105	Part A- P & L- Ind As	Part A P&L-Ind AS Sl. No. 22xi Compensation to employees should be equal to sum of 22i to 22x
106	Part A- P & L- Ind As	Part A P&L-Ind AS value at Sl. No. 23i to 23iv should be equal to Sl. No. 23v

107	Part A- P & L- Ind As	Part A P&L-Ind AS, Sl. No. 30iii Total of commission should be equal to Sl. No. 30i+30ii
108	Part A- P & L- Ind As	Part A P&L-Ind AS, Sl. No. 31iii Royalty should be equal to Sl. No. 31i+31ii
109	Part A- P & L- Ind As	Part A P&L-Ind AS, Sl. No. 32iii Professional / Consultancy fees / Fee for technical services should be equal to Sl. No. 32i+32ii
110	Part A- P & L- Ind As	In Sch P&L-Ind AS, breakup of Rates and taxes paid or payable to govt or any local body shall be consistent with total
111	Part A- P & L- Ind As	Part A P&L-Ind AS, Sl. No. 46 Other expenses, total should be equal to sum of individual figures
112	Part A- P & L- Ind As	Part A P&L-Ind AS, the sum of Bad Debts, amount entered in Sl. No. 47i + 47ii + 47iii shall be consistent with total of Sl. No. 47iv. Total Bad Debt
113	Part A- P & L- Ind As	Part A P&L-Ind AS, Sl. No. 50 Profit before interest, depreciation and taxes should be equal to sum of Sl. No. 15 – (16 to 21 + 22xi + 23v + 24 to 29 + 30iii + 31iii + 32iii + 33 to 43 + 44x + 45 + 46iii + 47iv + 48 + 49
114	Part A- P & L- Ind As	Part A P&L-Ind AS, Sl. No. 51iii interest should be equal to Sl. No. 51i+51ii
115	Part A- P & L- Ind As	Part A P&L-Ind AS, Sl. No. 53 Net profit before taxes should be equal to Sl. No. 50 – 51iii – 52
116	Part A- P & L- Ind As	Part A P&L-Ind AS, Sl. No. 56 Profit after tax should be equal to Sl. No. 53 - 54 - 55
117	Part A- P & L- Ind As	Part A P&L-Ind AS, Sl. No. 58 Amount available for appropriation, should be equal to Sl. No. 56 + 57
118	Part A- P & L- Ind As	Part A P&L-Ind AS, Sl. No. 59Vi Total of Appropriation should be equal to sum of break-up of appropriation
119	Part A- P & L- Ind As	Part A P&L-Ind AS, Sl. No. 60 Balance carried to balance sheet should be equal to Sl. No. 58 –59
120	Part A- P & L- Ind As	Part A P&L IND AS, Sl. No. 61AViii items that will be reclassified to P&L should be equal to sum of Sl. No. 61Ai to 61Avii
121	Part A- P & L- Ind As	Part A P&L IND AS, Sl. No. 61BVii items that will be reclassified to P&L should be equal to sum of Sl. No. 61Bi to 61Bvi
122	Part A- P & L- Ind As	Part A P&L IND AS, Sl. No. 62 Total comprehensive income should be equal to sum of Sl. No. (56 + 61A + 61B)
123	Part A- OI	Part A OI Sl. No. 3a should be equal to column 11a(iii) of schedule ICDS
124	Part A- OI	Part A OI Sl. No. 3b should be equal to column 11b(iii) of schedule ICDS
125	Part A- OI	In Part A OI, Sl. No. 5f Total of amounts not credited to profit and loss account should be equal to sum of Sl. No. 5a + 5b + 5c + 5d + 5e
126	Part A- OI	In Schedule Part A-OI, Sl. No. 6, Total amount disallowable under section 36 should be equal to sum of individual amounts at Sl. No. 6.

127	Part A- OI	In Schedule Part A-OI, Sl. No. 7 Total amount disallowable under section 37 should be equal to sum of individual amounts at Sl. No 7.
128	Part A- OI	In Schedule Part A-OI, Sl. No. 8A.j. Total amount disallowable under section 40 should be equal to sum of Sl.no.8A.a to Sl.No.8Ai
129	Part A- OI	In Schedule Part A-OI, Sl. No. 9 Total amount disallowable under section 40A should be equal to sum of individual amounts at Sl.no.9
130	Part A- OI	In Schedule Part A-OI, Sl. No. 10h. Total amount allowable under section 43B should be equal to sum of amounts at Sl. No. 10a to Sl. No. 10
131	Part A- OI	In Schedule Part A-OI, Sl. No. 11h Total amount disallowable under section 43B should be equal to sum of Sl. No. 11a to Sl. No. 11g
132	Part A- OI	In Schedule OI, Sl. No. 12i should be equal to sum of Sl. No. 12a to 12h
133	Part A- OL	If assessee is company under liquidation, then schedule OL should be mandatory
134	Schedule HP	In Schedule HP Standard deduction allowed on House property should be equal to 30% of Annual value.
135	Schedule HP	In case of Co-owned property, the total of assessee's share and co-owner's share should be equal to 100% and In schedule HP, Assessee PAN & Co-Owner's PAN cannot be same.
136	Schedule HP	In Schedule HP, In case of co-owned property Annual value of the property owned should be own percentage share *Annual value.
137	Schedule HP	Assessee share of co-owned property is zero then interest on borrowed capital cannot be more than zero'.
138	Schedule HP	In Schedule HP, if annual value lettable value is zero or null then assessee cannot claim municipal tax '.
139	Schedule HP	Interest on borrowed capital of HP should not be greater than 2,00,000 in case where property is self-occupied.
140	Schedule HP	Total of House property should match with total of individual values.
141	Schedule HP	if Type of property is let-out or deemed let out then Gross rent received/ receivable/ lettable value at Sl. No. "a" of schedule HP cannot be 0.
142	Schedule HP	In Schedule HP, Sl. No. 1e - Annual Value should be equal to Sl. No. (1a- 1d)
143	Schedule HP	In Schedule HP, Sl. No. 1d -Total should be equal to Sl. No. (1b+1c)
144	Schedule HP	In Schedule HP, Sl. No. 1i -Total should be equal to Sl. No. (1g+1h)
145	Schedule HP	In Schedule HP - Sl. No. 1k Income from House Property should be equal to sum of 1f – 1i + 1j

146	Schedule HP	In Schedule HP, Sl. No. 3 Pass through income should be equal to equal to the amount of net income/ loss of HP mentioned in Schedule PTI
147	Schedule HP	In Schedule HP, more than two house cannot be claimed as self-occupied
148	Schedule HP	In Schedule HP Standard deduction u/s 24(a) will not be allowed in case in assessee has opted for taxation u/s 115BAB
149	Schedule HP	In Schedule HP Interest payable on borrowed capital u/s 24(b) will not be allowed in case in assessee has opted for taxation u/s 115BAB
150	Schedule BP	In Such BP Pt A1 "Profit before Tax as per Profit & Loss A/c" should be equal to sum of (item 53 and 61(ii) and 62(b) of Part A-P&L) or (item 53 of Part A-P&L – Ind AS) (as applicable)
151	Schedule BP	Schedule BP- The value in pt. 12(i) "Depreciation allowable under section 32(1)(ii) and 32(1)(iia)" should be equal to value in item 6 of Schedule-DEP
152	Schedule BP	The value at field (A25) of schedule BP should be equal to sum total of Column 3a + 4d of Part A- OI.
153	Schedule BP	In Schedule BP, Income reduced from Row no A3 to be offered under schedule HP - receipts shown in schedule HP should not be less than amount reduced from schedule BP A3
154	Schedule BP	In Schedule BP, Income reduced from Row no A3 to be offered under schedule HP- receipts shown in schedule HP should not be less than amount reduced from schedule BP A3
155	Schedule BP	In Schedule BP, Income reduced from Row no A3b to be offered under schedule CG - receipts shown in schedule CG should not be less than amount reduced from schedule BP A3b.
156	Schedule BP	In Schedule BP, Income reduced from Row no A3c to be offered under schedule OS- receipts shown in schedule OS should not be less than amount reduced from schedule BP A3c.
157	Schedule BP	In Schedule BP, Income reduced from Row no A3c (i) "Dividend Income" to be offered under schedule OS- Income reduced should not be more than dividend income offered in Sl. No. 14(iii) Of P & L /P & L Ind As
158	Schedule BP	In schedule BP, Sl. No. A6. should be equal to the sum of Sl. No. (1- 2a- 2b - 3a -3b -3c -3d-3e- 4a -4b-4c- 5d). Are inconsistent
159	Schedule BP	In schedule BP, Sl. No. A10 Adjusted profit or loss (6+9) and the sum of amount entered in Sl. No. 6 + Sl. No. 9 are inconsistent
160	Schedule BP	Sl. No. A12iii should be equal to sum of Sl. No. A (12i + 12ii)
161	Schedule BP	In schedule BP, Sl. No. A13 Profit or loss after adjustment for depreciation should be equal to sum of amount entered in Sl. No. (10+11-12iii)
162	Schedule BP	In schedule BP, Sl. No. A26 should be equal to sum of Sl. No. (14 + 15 + 16 + 17 + 18 + 19 + 20 + 21 + 22 + 23 + 24 + 25)
163	Schedule BP	The value at field (A14) of schedule BP should be equal to the value at Sl. No. 6s of schedule OI.

164	Schedule BP	The value at field (A15) of schedule BP should be equal to the value at SI. No. 7k of schedule OI.
165	Schedule BP	The value at field (A16) of schedule BP should be equal to the value at SI. No. 8Aj of schedule OI.
166	Schedule BP	The value at field (A17) of schedule BP should be equal to the value at SI. No. 9F of schedule Part A- OI.
167	Schedule BP	The value at field (A18) of schedule BP should be equal to the value at SI. No. 11h of schedule Part A- OI.
168	Schedule BP	In schedule BP value at field A30 should be equal to total of column (4) of Schedule ESR.
169	Schedule BP	In Such BP, SI. No. A31 should be equal to SI. No. 8B of Such Part-A OI
170	Schedule BP	The value at field (A32) of schedule BP should be equal to the value at SI. No. 10h of schedule Part A - OI.
171	Schedule BP	The value at field (A34) of schedule BP should be equal to sum total of Column 3b + 4e of Part A- OI.
172	Schedule BP	The value at SI. No. (11) of schedule BP should be equal to value of (1Evi of Manufacturing account+ (52) of PART-A-P&L) or SI. No. 1Evi of Manufacturing account Ind AS+ SI. No. 52of Part A P&L- Ind AS)
173	Schedule BP	In schedule BP, SI. No. A5d should be equal to A (5a + 5b + 5cn)
174	Schedule BP	In "Schedule BP" in Table E Business income remaining after set off should be equal to the value of (Income of current year)- (Business loss set off)
175	Schedule BP	In schedule BP, SI. No. 37(i) should be equal to SI. No. 61(ii) of schedule P&L
176	Schedule BP	In schedule BP, SI. No. 37(ii) should be equal to SI. No. 62(b)"Net Profit u/s 44B" of schedule P&L
177	Schedule BP	In schedule BP, SI. No. 37(iii) should be equal to SI. No. 62(b)"Net Profit u/s 44BB" of schedule P&L
178	Schedule BP	In schedule BP, SI. No. 37(iv) should be equal to 62(b)"Net Profit u/s 44BBA" of schedule P&L
179	Schedule BP	In schedule BP, SI. No. 37(v) should be equal to SI. No. 62(b)"Net Profit u/s 44BBB" of schedule P&L
180	Schedule BP	In schedule BP, SI. No. 37(vi) should be equal to SI. No. 62(b)"Net Profit u/s 44AD" of schedule P&L
181	Schedule BP	In schedule BP "SI. No. 28 Deduction allowable under section 32AD" cannot be more than "0"
182	Schedule BP	In Such BP Pt 8b "Expenses debited to profit and loss account which relate to exempt income and disallowed u/s 14A " should be equal to 16 of Part A-OI
183	Schedule BP	In Schedule BP, "Depreciation allowable under section 32(1)(i)", can be claimed only if "Nature of business" mentioned by the taxpayer pertains to power sector.
184	Schedule BP	In schedule BP, If income/ loss from specified business is entered then nature of specified business cannot be blank

185	Schedule BP	The Income/receipts, that have been reduced at Sl. No. 3 and/or Sl. No. 5 of schedule BP cannot be higher than the Income/receipts that have been credited to the P and L A/c./ P and L Ind As',
186	Schedule BP	Non-resident taxpayer cannot offer income u/s 115BBF
187	Schedule BP	In Schedule BP, Income reduced from Row no A5 to be offered under schedule EI- receipts shown in schedule EI should not be less than amount reduced from schedule BP A5
188	Schedule BP	In Schedule BP, value at Sl. No. A21 should be equal to sum of values at Sl. No. A (21a + 21b + 21c + 21d + 21e + 21f + 21g + 21h + 21i + 21j + 21k + 21i)
189	Schedule BP	The value at field A24 of schedule BP should be equal to sum of Sl. No. 24 (a + b + c + d + e)
190	Schedule BP	Schedule BP, Sl. No. 24(e) should be minimum of Absolute value of total of negative values of "col 3 - col 2" of all fields in Schedule ESR
191	Schedule BP	The value at field (A20) of schedule BP should be equal to the value at Sl. No. 14 of schedule OI
192	Schedule BP	If in schedule SI, benefit of Income from Insurance Business u/s 115B is claimed then it is mandatory to fill Sl. No. 4b of schedule BP
193	Schedule BP	In schedule BP, Sl. No. A.9 should be equal to the sum of amount entered in Sl. No. (7a + 7b + 7c + 7d + 7e + 8a+8b)
194	Schedule BP	The value at field (A35) of schedule BP should be equal to sum of Sl. No. A (27 + 28 + 29 + 30 + 31 + 32 + 33 + 34)
195	Schedule BP	The value at field (A36) of schedule BP should be equal to sum of Sl. No. A (13 + 26 - 35)
196	Schedule BP	The value at field (A37x) of schedule BP should be equal to sum of values in Sl. No. A (37i to 37ix).
197	Schedule BP	The value at field (A38) of schedule BP should be equal to sum of Sl. No. A(36) & A(37x).
198	Schedule BP	Sl. No. 39 of sch BP should be equal to sum of (39a+ 39b + 39c + 39d + 39e + 39f)
199	Schedule BP	The value at field (B44) of schedule BP should be equal to sum of Sl. No. B41 + B42 - B43
200	Schedule BP	The value at field C48of schedule BP should be equal to sum of Sl. No. C(45 + 46 - 47)
201	Schedule BP	The value at field C50 of schedule BP should be equal to sum of Sl. No. C(48 - 49)
202	Schedule BP	In schedule BP, Sl. No. D "Income chargeable under the head 'Profits and gains from Business or Profession' should be equal to the sum of amount entered in Sl. No A39 + B44 + C50 (provided B44 & C50 is more than 0)
203	Schedule BP	The sum of Values at fields Sl. No. A(4a) should be equal to values at field Sl. No. A (37x).

204	Schedule BP	In "Schedule BP" value at field A40 should be equal to the sum of [4c-(39a + 39b + 39c + 39d + 39e)]
205	Schedule BP	In "Schedule BP", value at field Ev should be equal to sum of Sl. No. Eii + Eiii + Eiv
206	Schedule BP	In Schedule BP Sl. No. Evi should be equal to Sl. No. Ei-Ev
207	Schedule BP	In Such BP Sl. No. B41 should be equal to Pt 2a "Net profit or loss from speculative business"
208	Schedule BP	Amount can be reduced from schedule BP at Sl. No. A4c i.e. Profit from activities covered under rule 7A, 7B(1), 7B(1A) and 8 only if business code is selected as 1003 , 1002, 1001 respectively
209	Schedule BP	If opted for benefit of lower rate of taxation u/s 115BAB/115BA/115BAA, deduction u/s 35AD (Sl. No. 49) in schedule BP
210	Schedule BP	In schedule BP, "Deductions in accordance with section 35AD(1)" or In schedule ESR deduction u/s 35(1)(ii) , 35(1)(iia) , 35(1)(iii),35(2AA) or 35CCC cannot be claimed if 115BAA or 115BAB is opted
211	Schedule BP	Values at field 33AB, 33ABA and 33AC at schedule OI at Sl. No. 13 should match with respective values in Schedule BP at Sl. No. 21
212	Schedule BP	In schedule BP, Sl. No. A3c should be equal to Sl. No. A3(c)(i) + sl. No. A3(c)(ii)
213	Schedule BP	In Schedule BP, value at Sl. No. 3ci cannot be more than value entered in Sl. No. 14iii of Schedule Profit and Loss A/c /Profit and Loss A/c - Ind As
214	Schedule BP	In Schedule BP, sum of values entered from 37(i) to 37(ix) should match with sum of values declared at Sl. No. 4a(i) to 4a(ix)
215	Schedule BP	In Sch BP, Sl. No. 23 should be min of sum of amounts entered at Sl. No. 5a to 5d of part A OI
216	Schedule BP	In schedule BP "Sl. No. 28 Deduction allowable under section 32AD" cannot be claimed for current Assessment year
217	Schedule BP	In schedule BP, Sl. No. 37(vi) should be equal to Sl. No. 62(b)"Net Profit u/s 44D" of schedule P&L
218	Schedule DPM	Schedule DPM, Sl. No. 6 should be equal to sum of Sl. No. 3 + 4 – 5, or 0 if the value is negative
219	Schedule DPM	Schedule DPM, Sl. No. 9 should be equal to difference between Sl. No. 7-8 or 0 if the value is negative
220	Schedule DPM	Sl. No. 15 in Schedule DPM should be sum of Sl. No. (10 + 11 + 12 + 13 + 14)
221	Schedule DPM	Sl. No. 17 in Schedule DPM should be sum of Sl. No. (15-16)
222	Schedule DPM	In schedule DPM, additional depreciation is not allowed, if opted for lower taxation u/s 115BA or 115BAA or 115BAB
223	Schedule DPM	In schedule DPM, assessee cannot claim depreciation more than 40% if opted for lower taxation u/s 115BA or 115BAA or 115BAB

224	Schedule DOA	Schedule DOA Amount on which depreciation at full rate to be allowed should be equal to SI. No. 3 + 4 -5 or 0 if the value is negative
225	Schedule DOA	Schedule DOA, SI. No. 9 should be equal to difference between SI. No. 7-8 or 0 if the value is negative
226	Schedule DOA	SI. No. 12 in Schedule DOA should be sum of SI. No. (10+11)
227	Schedule DOA	SI. No. 14 in Schedule DOA should be equal to SI. No. 12-13
228	Schedule DEP	Schedule DEP, Total depreciation on plant and machinery should be equal to sum of SI. No. 1a + 1b + 1c+1d
229	Schedule DEP	Schedule DEP, total depreciation on building should be equal to sum of SI. No. 2a + 2b + 2c
230	Schedule DEP	Schedule DEP, total depreciation should be equal to sum of SI. No. 1e + 2d + 3 + 4 + 5
231	Schedule DEP	Schedule DEP, block of plant and machinery entitled for depreciation @ 15% should be equal to SI. No. 17i or 18i of schedule DPM as applicable
232	Schedule DEP	Schedule DEP, block of plant and machinery entitled for depreciation @ 30% should be equal to SI. No. 17ii or 18ii of schedule DPM as applicable
233	Schedule DEP	Schedule DEP, block of plant and machinery entitled for depreciation @ 40% should be equal to SI. No. 17iii or 18iii of schedule DPM as applicable
234	Schedule DEP	Schedule DEP, block of plant and machinery entitled for depreciation @ 45% should be equal to SI. No. 17iv or 18iv of schedule DPM as applicable
235	Schedule DEP	Schedule DEP, block of Building entitled for depreciation @ 5% should be equal to SI. No. 14ii or 15ii of schedule DOA as applicable
236	Schedule DEP	Schedule DEP, block of Building entitled for depreciation @ 10% should be equal to SI. No. 14iii or 15iii of schedule DOA as applicable
237	Schedule DEP	Schedule DEP, block of Building entitled for depreciation @ 40% should be equal to SI. No. 14iv or 15iv of schedule DOA as applicable
238	Schedule DEP	Schedule DEP block of furniture and fittings should be equal to SI. No. 14v or 15v of schedule DOA as applicable
239	Schedule DEP	Schedule DEP block of intangible assets should be equal to SI. No. 14vi or 15vi of schedule DOA as applicable
240	Schedule DEP	Schedule DEP block of ships should be equal to SI. No. 14vii or 15vii of schedule DOA as applicable
241	Schedule DCG	Schedule DCG, Total deemed capital gains on sale of plant and machinery should be equal to sum of SI. No. 1a + 1b + 1c+ 1d
242	Schedule DCG	Schedule DCG, total deemed capital gains on sale of building should be equal to sum of SI. No. 2a + 2b + 2c
243	Schedule DCG	Schedule DCG, total deemed capital gains on sale of depreciable assets should be equal to sum of SI. No. 1e+2d+3+4+5

244	Schedule DCG	Schedule DCG plant and machinery block entitled for depreciation at 15% should be equal to SI. No. 20i of schedule DPM
245	Schedule DCG	Schedule DCG plant and machinery block entitled for depreciation at 30% should be equal to SI. No. 20ii of schedule DPM
246	Schedule DCG	Schedule DCG plant and machinery block entitled for depreciation at 40% should be equal to SI. No. 20iii of schedule DPM
247	Schedule DCG	Schedule DCG plant and machinery block entitled for depreciation at 45% should be equal to SI. No. 20iv of schedule DPM
248	Schedule DCG	Schedule DCG block of building entitled for depreciation at 5% should be equal to SI. No. 17ii of schedule DOA
249	Schedule DCG	Schedule DCG block of building entitled for depreciation at 10% should be equal to SI. No. 17iii of schedule DOA
250	Schedule DCG	Schedule DCG block of building entitled for depreciation at 40% should be equal to SI. No. 17iv of schedule DOA
251	Schedule DCG	Schedule DCG block of furniture and fittings should be equal to SI. No. 17v of schedule DOA
252	Schedule DCG	Schedule DCG block of intangible assets should be equal to SI. No. 17vi of schedule DOA
253	Schedule DCG	Schedule DCG block of ships should be equal to SI. No. 17vii of schedule DOA
254	Schedule ESR	In Schedule ESR, SI. No. 4. Amount of deduction in excess of the amount debited to profit and loss account (4)=(3)-(2) and SI. No. 3 – 2 should be consistent.
255	Schedule ESR	Schedule ESR SI. No. x should be equal to sum of SI. No. © + ii + iii + iv + v + vi + vii + viii + ix
256	Schedule RA	Schedule RA, total donation should be equal to donation in cash + donation in other mode
257	Schedule RA	Schedule RA, total donation in cash should be equal to the bifurcation of donation in cash
258	Schedule RA	Schedule RA, total donation in other mode should be equal to the bifurcation of donation in other than cash
259	Schedule RA	Schedule RA, Total donation should be equal to bifurcation of total donation
260	Schedule CG	The Amount claimed in A6e of Schedule CG should be equal to value of pt. 6 of Sch DCG
261	Schedule CG	Value at field "A10 " in "Schedule CG" should be equal to the sum of value A1e of all the blocks + A2c + A3e + A4a + A4b + A5e + A6g + A7 + A8 – A9a of Schedule CG.
262	Schedule CG	Value at field "B13" in "Schedule CG" should be equal to the sum of value B1e of all the blocks + B2e + B3c + B4c + B5 + B6 + B7c + B8 + B9e + B10 + B11 – B12a of Schedule CG.

263	Schedule CG	Value at field “C “ in “Schedule CG” should be equal to the sum of value A10 + B13 of Schedule CG. Note: This rule will applicable only if B13 is positive.
264	Schedule CG	In Schedule CG, expenses u/s 48 (Sl. No. A1b(iv) cannot be claimed, if Full Value of Consideration (Sl. No. A1aiii) is not offered to tax
265	Schedule CG	In Schedule CG, expenses u/s 48 (Sl. No. A3b(iv) cannot be claimed, if Full Value of Consideration (Sl. No. A3a) is not offered to tax
266	Schedule CG	In Schedule CG, expenses u/s 48 (Sl. No. A5b(iv) cannot be claimed, if Full Value of Consideration (Sl. No. A5aiii) is not offered to tax
267	Schedule CG	In Schedule CG, expenses u/s 48 Sl. No. A6b(iv) cannot be claimed, if Full Value of Consideration (Sl. No. A6aiii) is not offered to tax
268	Schedule CG	In Schedule CG, expenses u/s 48 (Sl. No. B1b(iv)) cannot be claimed, if Full Value of Consideration (Sl. No. B1aiii) is not offered to tax
269	Schedule CG	In Schedule CG, expenses u/s 48 (Sl. No. B3b(iv) cannot be claimed, if Full Value of Consideration (Sl. No. B3a) is not offered to tax
270	Schedule CG	In Schedule CG, expenses u/s 48 (Sl. No. B4b(iv)) cannot be claimed, if Full Value of Consideration (Sl. No. B4a) is not offered to tax
271	Schedule CG	In Schedule CG, expenses u/s 48 (Sl. No. B7b(iv)) cannot be claimed, if Full Value of Consideration (Sl. No. B7aiii) is not offered to tax
272	Schedule CG	In schedule CG, Sl. No. A1 biv of STCG Total should be equal to sum of A1(bi + bii + biii)
273	Schedule CG	In schedule CG, Sl. No. A1c of STCG Balance should be equal to A1(aiii – biv)
274	Schedule CG	In Schedule CG Sl. No. A1e of STCG should be the difference of A(1c-1d), only if 1c is greater than 1d If A1c-A1d, is negative, then A1e, should be equal to 0
275	Schedule CG	In Schedule CG Sl. No. A2c of STCG should be equal to A(2aiii-2b)
276	Schedule CG	In schedule CG, Sl. No. A3 biv of STCG Total should be equal to sum of A3(bi+bii+biii)
277	Schedule CG	In schedule CG, Sl. No. A3c of STCG Balance should be equal to A(3a-biv)
278	Schedule CG	In Schedule CG Sl.no. A3e of STCG should be equal to the sum of A(3c+3d)
279	Schedule CG	In Schedule CG Sl.no. A5(a)(ic) should be higher of Sl. No. A5(a)(ia) or A5(a)(ib)
280	Schedule CG	In Schedule CG, Sl. No. A5(aiii) should be equal to sum of A5[(a)(ic) + (aii)]

281	Schedule CG	In schedule CG, Sl. No. A5 biv Total should be equal to sum of A5(bi + bii + biii)
282	Schedule CG	In schedule CG, Sl. No. A5c Balance should be equal to Sl. No. A5(aiii-biv)
283	Schedule CG	In Schedule CG Sl. No. A5e of STCG should be equal to the sum of Sl. No. A(5c+5d)
284	Schedule CG	In Schedule CG Sl. No. A6(a)(ic) should be higher of Sl. No. A6(a)(ia) or A6(a)(ib)
285	Schedule CG	In Schedule CG, Sl. No. A6(aiii) should be equal to sum of A6[(a)(ic)+(aia)]
286	Schedule CG	In schedule CG, Sl. No. A6biv Total should be equal to sum of A6(bi+bii+biii)
287	Schedule CG	In schedule CG, Sl. No. A6c Balance should be equal to A6(aiii-biv)
288	Schedule CG	In Schedule CG Sl. No. A6g of STCG should be equal to the sum of A(6c+6d+6e-6f)
289	Schedule CG	In Schedule CG Sl. No. A7 of STCG should be equal to the sum of A(aXi + aXn+ b)
290	Schedule CG	In Schedule CG Sl. No. A8 of STCG should be equal to the sum of (A8a+ A8b + A8c)
291	Schedule CG	In schedule CG, Sl. No. B1biv of LTCG Total should be equal to sum of B1(biia+21ib+biii)
292	Schedule CG	In schedule CG, Sl. No. B1c of LTCG Balance should be equal to B1(aiii – biv)
293	Schedule CG	In Schedule CG Sl. No. B1e of LTCG should be the difference of B(1c-1d), only if 1c is greater than 1d If B (1c-1d) is negative then B1e should be equal to 0
294	Schedule CG	In Schedule CG Sl. No. B2e of LTCG should be the difference of B(2c-2d)
295	Schedule CG	In Schedule CG Sl. No. B2c of LTCG should be the difference of B(2aiii-2b)
296	Schedule CG	In schedule CG, Sl. No. B3biv of LTCG Total should be equal to sum of B3(bi + bii + biii)
297	Schedule CG	In schedule CG, Sl. No. B3c of LTCG Balance should be equal to B(3a-biv)
298	Schedule CG	In schedule CG, Sl. No. B4biv Total should be equal to sum of B4(bi + bii + biii)
299	Schedule CG	In schedule CG, Sl. No. B4c Balance should be equal to B(4a-biv)
300	Schedule CG	In Schedule CG, Sl. No. B5 LTCG u/s 112A should be equal to total of Col. 14 of Schedule 112A
301	Schedule CG	In Schedule CG Sl. No. B7(a)(ic) should be higher of B7(a)(ia) or B7(a)(ib)
302	Schedule CG	In schedule CG, Sl. No. B7aiii Total should be equal to sum of B7(a)(ic+ii)
303	Schedule CG	In schedule CG, Sl. No. B7biv Total should be equal to sum of B7(bi+bii+biii)

304	Schedule CG	In schedule CG, Sl. No. B7c Balance should be equal to B(7aiii-biv)
305	Schedule CG	In Schedule CG, Sl. No. B8 LTCG u/s 112A should be equal to total of Col. 14 of Schedule 115AD(1)(iii)
306	Schedule CG	Schedule CG Sl. No. Eix should be equal to the sum of Sl. No. (ii + iii + iv + v + vi + vii + viii)
307	Schedule CG	Schedule CG Sl. No. Ex should be equal to difference of i-ix, only if (i) is greater than (x). This rule will be implemented for all columns
308	Schedule CG	Schedule CG Sl. No. Ei2 should be equal to sum of Sl. No. (A3e+ A4a+ A8a) as reduced by the amount of STCG chargeable or not chargeable to tax at special rates specified in Sl. No. A9a & A9b, which is included therein
309	Schedule CG	Schedule CG sl no Ei3 should be equal to sum of Sl. No. (A5e+ A8b) as reduced by the amount of STCG chargeable or not chargeable to tax at special rates specified in sl. No A9a & A9b, which is included therein
310	Schedule CG	Schedule CG sl no Ei4 should be equal to sum of Sl. No. (A1e + A2c + A4b + A6g + A7 + A8c) as reduced by the amount of STCG chargeable or not chargeable to tax at special rates specified in Sl. No. A9a & A9b, which is included therein
311	Schedule CG	In Schedule CG, Sl. No. Ei5 should be equal to Sl. No. A9b.
312	Schedule CG	Schedule CG Sl. No. Eii should be equal to sum of Sl. No. (A3e + A4a + A8a) as reduced by the amount of STCG chargeable or not chargeable to tax at special rates specified in Sl. No A9a & A9b, which is included therein
313	Schedule CG	Schedule CG Sl. No. Eiii should be equal to sum of Sl. No. (A5e+A8b) as reduced by the amount of STCG chargeable or not chargeable to tax at special rates specified in sl. No A9a & A9b, which is included therein
314	Schedule CG	Schedule CG Sl. No. Eiv should be equal to sum of Sl. No. (A1e + A2c + A4b + A6g + A7 + A8c) as reduced by the amount of STCG chargeable or not chargeable to tax at special rates specified in Sl. No. A9a & A9b, which is included therein
315	Schedule CG	In Schedule CG, Sl. No. Ev should be equal to Sl. No. A9b.
316	Schedule CG	Deductions claimed under respective section in STCG and LTCG should match with Table D.
317	Schedule CG	Schedule CG Col no E9 should be equal to Col no (1-2-3-4-5-6-7-8)
318	Schedule CG	In Schedule CG, Table F Sl. No. 1 the breakup of all the quarters should be equal to the value from item 5vi of schedule BFLA
319	Schedule CG	In Schedule CG, Table F Sl. No. 2 the breakup of all the quarters should be equal to the value from item 5vii of schedule BFLA
320	Schedule CG	In Schedule CG, Table F Sl. No. 3 the breakup of all the quarters should be equal to the value from item 5viii of schedule BFLA
321	Schedule CG	In Schedule CG, Table F Sl. No. 4 the breakup of all the quarters should be equal to the value from item 5ix of schedule BFLA

322	Schedule CG	In Schedule CG, Table F Sl. No. 5 the breakup of all the quarters should be equal to the value from item 5x of schedule BFLA
323	Schedule CG	In Schedule CG, Table F Sl. No. 6 the breakup of all the quarters should be equal to the value from item 5xi of schedule BFLA
324	Schedule CG	In Schedule CG, Table F Sl. No. 7 the breakup of all the quarters should be equal to the value from item 5xii of schedule BFLA
325	Schedule CG	In Schedule CG, Sl. No. B12 Col. 10 Applicable Rate should be lower of Col. 6 (Rate as per Treaty) or Col. 9 (Rate as per IT Act)
326	Schedule CG	In Schedule CG, Sl. No. A9 Col. 10 Applicable Rate should be lower of Col. 6 (Rate as per Treaty) or Col. 9 (Rate as per IT Act)
327	Schedule CG	In Schedule CG, expenses u/s 48 (Sl. No. B9b(iv) cannot be claimed, if Full Value of Consideration (Sl. No. B9aiii) is not offered to tax
328	Schedule CG	In Schedule CG Sl. No. B9(a)(ic) should be higher of B9(a)(ia) or B9(a)(ib)
329	Schedule CG	In schedule CG, Sl. No. B9aiii Total should be equal to sum of B9(a)(ic+ii)
330	Schedule CG	In schedule CG, Sl. No. B9biv Total should be equal to sum of B9(bi + bii + biii)
331	Schedule CG	In schedule CG, Sl. No. B9c Balance should be equal to B(9aiii-biv)
332	Schedule CG	In Schedule CG Sl. No. B9e of LTCG should be equal to B(9c-9d), only if 9c is greater than 9d
333	Schedule CG	In Schedule CG, Sl. No. B10 should be equal to B10(aXi + b)
334	Schedule CG	In Schedule CG, Sl. No. B11 should be equal to B11a1+B11a2+B11b
335	Schedule CG	Schedule CG Sl. No. D1e should be equal to sum of D(1a + 1b + 1c + 1d)
336	Schedule CG	In Schedule CG Sl. No. Ei6 should be equal to Sl. No. (B4c + B5 + B7c + B8 + B11a1 + B11a2) as reduced by the amount of LTCG chargeable or not chargeable to tax at special rates specified in Sl. No B12a & B12b, which is included therein
337	Schedule CG	Schedule CG Sl. No. Ei7 should be equal to Sl. No. (B1e + B2e + B3c + B6 + B9e + B10 + B11b) as reduced by the amount of LTCG chargeable or not chargeable to tax at special rates specified in Sl. No B12a & B12b, which is included therein
338	Schedule CG	In Schedule CG, Sl. No. Ei8 should be equal Sl. No. B12b.
339	Schedule CG	Schedule CG Sl. No. Evi should be equal to Sl. No. (B4c + B5 + B7c + B8 + B9e + B11a1 + B11a2) as reduced by the amount of LTCG chargeable or not chargeable to tax at special rates specified in Sl. No B12a & B12b, which is included therein
340	Schedule CG	Schedule CG Sl. No. Evii should be equal to Sl. No. (B1e + B2e + B3c + B6 + B9e + B10 + B11b) as reduced by the amount of LTCG chargeable or not chargeable to tax at special rates specified in Sl. No B12a & B12b, which is included therein
341	Schedule CG	In Schedule CG, Sl. No. Eviii should be equal Sl. No. B12b.

342	Schedule CG	In Schedule CG, In case A1(aii) does not exceed 1.10 times A1(ai), value at A1(aiii) will be equal to A1(ai), or else value at A1(aiii) will be equal to A1(aii)
343	Schedule CG	In Schedule CG, in case B1(aii) does not exceed 1.10 times B1(ai), value at B1(aiii) will be equal to B1(ai), or else value at B1(aiii) will be equal to B1(aii)
344	Schedule CG	In schedule CG, for STCG 2aiii should be equal to higher of 2ai and 2aii
345	Schedule CG	In schedule CG, for LTCG 2aiii should be equal to higher of 2ai and 2aii
346	Schedule 112A	In Schedule 112A, Col. 6 Total Sale Value should be equal to Col. 4*Col. 5
347	Schedule 112A	In Schedule 112A, Col. 7 Cost of acquisition without indexation should be higher of Col. 8 and Col. 9
348	Schedule 112A	In Schedule 112A, Col. 9 If the long term capital asset was acquired before 01.02.2018 should be lower of Col. 6 and Col. 11
349	Schedule 112A	In Schedule 112A, Col. 11 Total Fair Market Value of capital asset as per section 55(2)(ac) should be equal to Col. 4*Col. 10
350	Schedule 112A	In Schedule 112A, Col. 13 Total deductions should be equal to sum of Col. (7+12)
351	Schedule 112A	In Schedule 112A, Col. 14 Balance should be equal to the output of Col. 6-Col. 13
352	Schedule 112A	In Schedule 112A, Total of Col 6, 7, 8, 9, 11, 12, 13 and 14 should be equal to the sum of Sl. No. (1+2+3+4+.....)
353	Schedule 112A	In schedule 112A, Value at Column no. 4,5,10 & 11 cannot be greater than zero in case drop down is selected as "After 31s January 2018" to question whether shares are acquired on or before 31.01.2018 or after 31.01.2018?
354	Schedule 115AD(1)(b)(iii)-Proviso	In Schedule 115AD(1)(b)(iii) proviso, Col. 6 Total Sale Value should be equal to Col. 4*Col. 5 for the shares purchased On or Before 31 st January 2018
355	Schedule 115AD(1)(b)(iii)-Proviso	In Schedule 115AD(1)(b)(iii) proviso, Col. 7 Cost of acquisition without indexation should be higher of Col. 8 and Col. 9
356	Schedule 115AD(1)(b)(iii)-Proviso	In Schedule 115AD(1)(b)(iii) proviso, Col. 9 If the long term capital asset was acquired before 01.02.2018 is not lower of Col. 6 and Col. 11
357	Schedule 115AD(1)(b)(iii)-Proviso	In Schedule 115AD(1)(b)(iii) proviso, Col. 11 Total Fair Market Value of capital asset as per section 55(2)(ac) should be equal to Col. 4*Col. 10 for the shares purchased On or Before 31 st January 2018
358	Schedule 115AD(1)(b)(iii)-Proviso	In Schedule 115AD(1)(b)(iii) proviso, Col. 13 Total deductions should be equal to sum of Col. (7+12)

359	Schedule 115AD(1)(b)(iii)-Proviso	In Schedule 115AD(1)(b)(iii) proviso, Col. 14 Balance should be equal to the output of Col. 6-Col. 13
360	Schedule 115AD(1)(b)(iii)-Proviso	In Schedule 115AD(1)(b)(iii) proviso, Total should be equal to the sum of individual rows
361	Schedule 115AD(1)(b)(iii)-Proviso	In schedule 115AD(1)(b)(iii), Value at Column no. 4,5, 10 & 11 cannot be greater than zero in case drop down is selected as "After 31s January 2018" to question whether shares are acquired on or before 31.01.2018 or after 31.01.2018?
362	Schedule OS	in Schedule OS, Non-resident cannot offer income under section 115BBF.
363	Schedule OS	In Schedule OS, Sl. No. 1 Gross amount chargeable to tax at normal applicable rates should be equal to the sum of Sl. No. 1a+1b+1c+1d+1e
364	Schedule OS	In Schedule OS, Sl. No. 3d Deduction u/s 57 should be equal to the sum of Sl. No. 3a+3b + 3c
365	Schedule OS	In Schedule OS, deduction at Sl. No. 3b 'Depreciation' will not be allowed/ restricted to the extent of amount at Sl. No.1c 'Rental income from machinery, plants, building, etc'.
366	Schedule OS	In Schedule OS, Sl. No. 7 Income from other sources (other than from owning racehorses) should be equal to sum of Sl. No. 2+6
367	Schedule OS	In Schedule OS, Sl. No. 8e Balance should be equal to sum of sl.no 8a-8b+8c+8d
368	Schedule OS	In Schedule OS, Sl. No. 9 Income under the head" Income from Other Sources" should be equal to sum of Sl. No. (7 +8e) (take 8e as nil if negative)
369	Schedule OS	In Schedule OS, Sl. No. 2, Pass through income in the nature of income from other sources chargeable at special rates should be equal to sum of all the drop downs
370	Schedule OS	In Schedule OS, Sl. No. 1d Income of the nature referred to in section 56(2)(x) which is chargeable to tax should be equal to sum of sl.no 1di+1dii+1diii+1div+1dv
371	Schedule OS	In Schedule OS, Sl. No. 6 Net Income from other sources chargeable at normal applicable rates should be equal to sum of sl.no (1(after reducing income related to DTAA portion)- 3 + 4 + 5)
372	Schedule OS	In Schedule OS, Sl. No. 2 Income chargeable to tax at special rate should be equal to the sum of Sl. No. 2a+2b+2c+2d+2e elements related to Sl. No. 1
373	Schedule OS	In schedule OS, Sl. No. 2e, column 10 should be lower of column 6(rates as per treaty) and column 9(rates as per IT Act)- For residents For Non residents – Sl. No. 2e, column 10 should be lower of column 6(rates as per treaty) and column 9(rates as per IT Act), only if TRC flag is Y

374	Schedule OS	In Schedule OS, Sl. No. 1b should be equal to sum of (bi + bii + biii + biv + bv + bvi)
375	Schedule OS	In Schedule OS, Sl. No. 10 the quarterly break up of Dividend Income–should be equal to amount in Sl. No. 1a(i) i.e, normal dividend – DTAA for Dividend subject to TRC -Adj Expenditure u/s 57(i) Adj Expenditure u/s 57(i) = Max (0, exp u/s 57(1) at Sl. No. 3c – Deemed dividend u/s 2(22e) at sl.no.1a(ii))
376	Schedule OS	In Schedule OS, Sl. No. 10 the quarterly break up of Income by way of winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. referred to in section 2(24)(ix) should be equal to Sl. No. 2a Winnings from lotteries, crossword puzzles etc. chargeable u/s 115BB
377	Schedule OS	In Schedule OS – column 3 of table 2e, the sum of all the dropdown value of Col 2 Amount of income of 1a(i) should not exceed the field 1a(i) “Dividend income [other than (ii)]”
378	Schedule OS	In Schedule OS – column 3 of table 2e, the sum of dropdown value of Col 2 Amount of income of 1b should not exceed the field 1b “Interest, Gross”
379	Schedule OS	In Schedule OS – column 3 of table 2e, the sum of dropdown value of Col 2 Amount of Income of 1c should not exceed the field 1c “Rental income from machinery, plants, buildings, etc., Gross”
380	Schedule OS	In Schedule OS – column 3 of table 2e, the sum of dropdown value of Col 2 Amount of income of 1d should not exceed the field 1d “Income of the nature referred to in section 56(2)(x) which is chargeable to tax “
381	Schedule OS	In Schedule OS – column 3 of table 2e, the sum of dropdown value of Col 2 Amount of Income of 2a should not exceed the field 2a “Winnings from lotteries, crossword puzzles etc. chargeable u/s 115BB”
382	Schedule OS	In Schedule OS – column 3 of table 2e, the sum of dropdown value of Col 2 Amount of Income of 2c should not exceed the field 2c “Any other income chargeable at special rate” above
383	Schedule OS	In Schedule OS – column 3 of table 2e, the sum of dropdown value of Col 2 Amount of Income of 2d should not exceed the field 2d “Pass through income in the nature of income from other sources chargeable at special rates” above
384	Schedule OS	In schedule OS, deduction claimed at Sl. No. 3d or at Sl. No. 8b will not be allowed in case you have opted for benefit of lower taxation u/s 115BAB
385	Schedule OS	In schedule OS, Sl. No. 1(a) should be equal to Sl. No. 1(a)(i) + sl. No. 1(a)(ii)
386	Schedule OS	In Schedule OS, Sl. No. 10 the quarterly break up of Dividend Income u/s 115A(1)(a)(i) @ 20% (Including PTI Income) should be

		equal to Dividend income selected at Sl. No. 2d and Sl. No. 2e of Schedule OS
387	Schedule OS	In Schedule OS, Sl. No. 10 the quarterly break up of Dividend Income u/s 115AC @ 10% should be equal to Dividend income selected at Sl. No. 2d and Sl. No. 2e of Schedule OS
388	Schedule OS	In Schedule OS, Sl. No. 10 the quarterly break up of Dividend Income u/s 115BBD @ 15% (Including PTI Income) should be equal to Dividend income selected at Sl. No. 2d and Sl. No. 2e of Schedule OS
389	Schedule OS	In Schedule OS, Sl. No. 10 the quarterly break up of Dividend Income (other than units referred to in section 115AB) received by a FII u/s 115AD(1)(i) @ 20% (Including PTI Income) should be equal to Dividend income selected at Sl. No. 2d and Sl. No. 2e of Schedule OS
390	Schedule OS	In Schedule OS, Sl. No. 10 the quarterly break up of Dividend Income (other than units referred to in section 115AB) received by a specified fund u/s 115AD(1)(i) @ 10% (Including PTI Income) should be equal to Dividend income selected at Sl. No. 2d and Sl. No. 2e of Schedule OS
391	Schedule OS	In Schedule OS, Sl.no 2c, "Any other income chargeable at special rate" should be equal to sum of all the drop downs
392	Schedule OS	In Schedule OS, Sl.no 2e, "Amount included in 1 and 2 above, which is chargeable at special rates in India as per DTAA" should be equal to sum of all the drop downs
393	Schedule CYLA	Value in 3i of Schedule CYLA should be equal to Sl. No. 2vi of Table E of Schedule BP.
394	Schedule CYLA	In schedule CYLA Sl. No. 2xvii "Total loss set off" for HP loss cannot be more than Rs. 200000
395	Schedule CYLA	In Schedule CYLA "HP loss" at Sl. No. 2i should be equal to Sl. No. 4 of Schedule HP
396	Schedule CYLA	In schedule CYLA, OS Loss should be equal to loss specified in Sl. No 6 of Sch OS
397	Schedule CYLA	In Schedule CYLA, Sl. No. 4xvii i.e Total loss set off should be equal to sum of (4ii + 4iii + 4iv + 4v + 4vi + 4vii + 4viii + 4ix + 4x + 4xi + 4xii + 4xiii + 4xv + 4xvi)
398	Schedule CYLA	In Schedule CYLA, Sl. No. 2xviii Loss remaining after set-off should be equal to the output of Sl. No. 2i-2xvii
399	Schedule CYLA	In Schedule CYLA, Sl. No. 3xviii i.e. Loss remaining after set-off should be equal to the output of Sl. No. 3i-3xvii
400	Schedule CYLA	In Schedule CYLA, Sl. No. 4xviii i.e. Loss remaining after set-off should be equal to the output of Sl. No. 4i-4xvii
401	Schedule CYLA	In Schedule CYLA, Col No. 5 Current year's Income remaining after set off should be equal to the output of Col No. 1-2-3-4
402	Schedule CYLA	In Schedule CYLA Sl. No. 1v, Speculative Income should be equal to Sl. No. 3ii of Table E Schedule BP

403	Schedule CYLA	In Schedule CYLA, Sl. No 1vi “Specified business Income” should be equal to Sl. No. 3iii of Table E of Schedule BP
404	Schedule CYLA	In Schedule CYLA, Sl. No. 1vii “ Short term capital gain @15% should be equal to Sl. No. 9ii of item E of Schedule CG
405	Schedule CYLA	In Schedule CYLA, Sl. No. 1viii “ Short term capital gain @30%” should be equal to Sl. No. 9iii of item E of Schedule CG
406	Schedule CYLA	In Schedule CYLA, Sl. No. 1ix” Short term capital gain taxable at applicable rates” should be equal to Sl. No. 9iv of item E of Schedule CG
407	Schedule CYLA	In Schedule CYLA, Sl. No. 1x “Short term capital gain taxable at special rates in India as per DTAA” should be equal to Sl. No. 9v of item E of Schedule CG
408	Schedule CYLA	In Schedule CYLA, Sl. No. 1xi “ Long term capital gain taxable @10%” should be equal to Sl. No. 9vi of item E of Schedule CG
409	Schedule CYLA	In Schedule CYLA, Sl. No. 1xii “Long term capital gain taxable @20%” should be equal to Sl. No. 9vii of item E of Schedule CG
410	Schedule CYLA	In Schedule CYLA, Sl. No. 1xiii “ Long term capital gain taxable at special rates in India as per DTAA” should be equal to SL. No. 9viii of item E of Schedule CG
411	Schedule CYLA	In Schedule CYLA, Sl. No. 1xiv “ Other Source Income (excluding profit from owning racehorses and amount chargeable to special rate of tax)” should be equal to SL. No. 6 of Schedule OS
412	Schedule CYLA	In Schedule CYLA, Sl. No. 1xv “ Profit from owning and maintaining racehorses” should be equal to SL. No. 8e of Schedule OS
413	Schedule CYLA	In schedule CYLA, Value in 1iii should be equal to A39 of Schedule BP, only if A 39 is positive
414	Schedule CYLA	In schedule CYLA, Value in 1iv should be equal to E3iv of Schedule BP
415	Schedule CYLA	In Schedule CYLA, Sl. No. 2xvii i.e Total loss set off should be equal to sum of (2iii + 2iv + 2v + 2vi + 2vii + 2viii + 2ix + 2x + 2xi + 2xii + 2xiii + 2xiv + 2xv + 2xvi)
416	Schedule CYLA	In Schedule CYLA, Sl. No. 3xvii i.e Total loss set off should be equal to sum of (3ii+ 3vii + 3viii + 3ix + 3x + 3xi + 3xii + 3xiii + 3xiv + 3xv + 3xvi)
417	Schedule CYLA	In Schedule CYLA Income from other sources taxable at special rates in India as per DTAA should be equal to Sl. No. 2e of Schedule OS
418	Schedule BFLA	Schedule BFLA Sl. No. 2(i)”Brought forward HP Loss” should be equal to Sl. No. 4(xiv)”Adjustment of above losses in Schedule BFLA “ of CFL
419	Schedule BFLA	Schedule BFLA Sl. No. 2xvi should be equal to sum of Sl. No. (2i + 2ii + 2iii + 2iv + 2v + 2vi + 2vii + 2viii + 2ix + 2x + 2xi + 2xii + 2xiv)
420	Schedule BFLA	Schedule BFLA Sl. No. 5xvii should be equal to sum of Sl. No. (5i + 5ii + 5iii + 5iv+ 5v + 5vi + 5vii + 5viii + 5ix + 5x + 5xi +5xii + 5xiii+ 5xiv + 5xv)

421	Schedule BFLA	In Sch BFLA, the total value in Column no 4xvi Brought forward allowance under section 35(4) set off should be equal to total of Col. 7 of UD
422	Schedule BFLA	In Sch BFLA, the total value in Column no 3xvi Brought forward depreciation set off Should be equal to total of Col. 4 of UD
423	Schedule BFLA	Schedule BFLA Sl. No. 1i should be equal to Sl. No. (5ii of schedule CYLA)
424	Schedule BFLA	Schedule BFLA Sl. No. 1ii should be equal to Sl. No. (5iii of schedule CYLA)
425	Schedule BFLA	Schedule BFLA Sl. No. 1iii should be equal to Sl. No. (5iv of schedule CYLA)
426	Schedule BFLA	Schedule BFLA Sl. No. 1iv should be equal to Sl. No. (5v of schedule CYLA)
427	Schedule BFLA	Schedule BFLA Sl. No. 1v should be equal to Sl. No. (5vi of schedule CYLA)
428	Schedule BFLA	Schedule BFLA Sl. No. 1vi should be equal to Sl. No. (5vii of schedule CYLA)
429	Schedule BFLA	Schedule BFLA Sl. No. 1vii should be equal to Sl. No. (5viii of schedule CYLA)
430	Schedule BFLA	Schedule BFLA Sl. No. 1viii should be equal to Sl. No. (5ix of schedule CYLA)
431	Schedule BFLA	Schedule BFLA Sl. No. 1ix should be equal to Sl. No. (5x of schedule CYLA)
432	Schedule BFLA	Schedule BFLA Sl. No. 1x should be equal to Sl. No. (5xi of schedule CYLA)
433	Schedule BFLA	Schedule BFLA Sl. No. 1xi should be equal to Sl. No. (5xii of schedule CYLA)
434	Schedule BFLA	Schedule BFLA Sl. No. 1xii should be equal to Sl. No. (5xiii of schedule CYLA)
435	Schedule BFLA	Schedule BFLA Sl. No. 1xiii should be equal to Sl. No. (5xiv of schedule CYLA)
436	Schedule BFLA	Schedule BFLA Sl. No. 1xiv should be equal to Sl. No. (5xv of schedule CYLA)
437	Schedule BFLA	Schedule BFLA Sl. No. 1xv should be equal to Sl. No. (5xvi of schedule CYLA)
438	Schedule BFLA	Schedule BFLA Sl. No. 2(xiv) should be equal to Sl. No. 11(xiv) of CFL
439	Schedule BFLA	Schedule BFLA Sl. No. 3xvi should be equal to sum of Sl. No. (3i + 3ii + 3iii + 3iv+ 3v + 3vi + 3vii + 3viii + 3ix + 3x + 3xi +3xii + 3xiii+ 3xiv + 3xv)
440	Schedule BFLA	Schedule BFLA Sl. No. 4xvi should be equal to sum of Sl. No. (4i + 4ii + 4iii + 4iv+ 4v + 4vi + 4vii + 4viii + 4ix + 4x + 4xi +4xii + 4xiii+ 4xiv + 4xv)
441	Schedule BFLA	Schedule BFLA Sl. No. 2(vi + vii + viii + ix + x + xi + xii) should be equal to Sl. No. 9(xiv) + 10(xiv) of CFL

442	Schedule CFL	Current year Speculative loss in CFL should be equal to amount mentioned in field "speculative loss" of schedule BP
443	Schedule CFL	Current year loss from specified business in schedule CFL should be equal to amount mentioned in field "Income from specified business u/s 35AD " of schedule BP
444	Schedule CFL	Current year STCG loss in Sch CFL at Sl. No. 9xiv should be equal to Table E (2x+3x+4x+5x) of Sch CG
445	Schedule CFL	Current year LTCG at Sl. No. 10xiv loss in Sch CFL should be equal to Table E (6x+7x+8x) of Sch CG
446	Schedule CFL	Current year HP loss at Sl. No. 4xiv in CFL should be equal to Sl. No. 2xvii of Sch CYLA
447	Schedule CFL	Current year loss from owning & maintaining race horses at Sl. No. 11xiv in schedule CFL should be equal to Sl. No. 8e of Sch OS
448	Schedule CFL	Current Year Loss from life insurance business u/s 115B in CFL should be equal to sl. No E(iv) of schedule BP
449	Schedule CFL	Current year Loss from Business & Profession (other than loss from Insurance business u/s 115B, loss from speculative business and specified business) i.e Sl. No. (xiv)5c in CFL should be equal to 3xviii of schedule CYLA
450	Schedule CFL	In schedule CFL, amount at Sl. No. 5b can be entered only if, assessee is opting for taxation u/s 115BAA
451	Schedule CFL	In Schedule CFL, 5c should be equal to 5a- 5b
452	Schedule UD	In schedule UD, amount at Sl. No. 3a can be entered only if, assessee is opting for taxation u/s 115BAA
453	Schedule UD	In Schedule UD, value at Sl. No. 4 cannot be more than sl.no. 3- Sl. No. 3a in any of the row
454	Schedule UD	In Schedule UD, value at sl.no.5 should be equal to sl.no. 3- Sl. No. 3a – Sl. No. 4
455	Schedule ICDS	Schedule ICDS Sl. No. 11a should be equal to the sum of (I+II+III+IV+V+VI+VII+VIII+IX+X) if positive
456	Schedule ICDS	Schedule ICDS Sl. No. 11b should be equal to the sum of (I+II+III+IV+V+VI+VII+VIII+IX+X) if negative
457	Schedule SI	In schedule SI, 115BB (Winnings from lotteries, puzzles, races, games etc.) should match with corresponding income offered in Sl. No. 2a schedule OS, after reducing applicable DTAA income, if any.
458	Schedule SI	In schedule SI, 115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D) should match with corresponding income offered in Sl. No. 2b of schedule OS
459	Schedule SI	In schedule SI, Income at "115BBG (a) Tax on Transfer of carbon credits" in schedule SI should match with amount of income offered in Sl. No. 3e of schedule BP
460	Schedule SI	In schedule SI, Amount of special income u/s 115BBF (Tax on income from patent)-Income under head business or profession,

		offered in schedule SI should match with amount offered in Sl. No. 3d of schedule BP
461	Schedule SI	In schedule SI, Income from other sources chargeable at special rates in India as per DTAA should match with corresponding income offered in Sl. No. 2e of schedule OS
462	Schedule SI	If amount at column (ii) Tax thereon should be equal to taxable income column (i) multiply by special rate mentioned against that column except excluding OS DTAA, 112A, PTI-112A or section 115AD(1)(iii)-Proviso (LTCG on sale of shares or units on which STT is paid, STCG -DTAA, LTCG- DTAA fields
463	Schedule SI	In Schedule SI tax computed in column (ii) cannot be null if income in column (i) is greater than zero
464	Schedule SI	Sum of income u/s 111A or section 115AD(1)(ii)- Proviso (STCG on shares/equity-oriented MF on which STT paid) & Pass Through Income in the nature of Short Term Capital Gain chargeable @ 15% in schedule SI should be equal to corresponding income in Sl. No. 5vi of schedule BFLA
465	Schedule SI	Sum of income u/s 115AD (STCG for FIIs on securities where STT not paid) & Pass Through Income in the nature of Short Term Capital Gain chargeable @ 30% in Schedule SI should be equal to corresponding income Sl. No. 5vii of schedule BFLA
466	Schedule SI	Sum of income u/s 112 (LTCG on others) & Pass Through Income in the nature of Long Term Capital Gain chargeable @ 20% in column (i) of Schedule SI should be equal to corresponding income in Sl. No. 5xi of schedule BFLA
467	Schedule SI	Sum of income u/s (i)112 proviso (LTCG on listed securities/ units without indexation), (ii)112(1)(iii) (LTCG for non-resident on unlisted securities), (iii)112A (LTCG on sale of shares on which STT is paid), (iv)115AB(1)(b) (LTCG for non-resident on units referred in section 115AB), (v)115AC(1)(c) (LTCG for non-resident on bonds/GDR), (vi)115AD(1)(b)(iii)-LTCG by FII, (vii)115AD(b)(iii)-Proviso (LTCG on sale of units on which STT is paid), (viii)Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10%-u/s 112A, (ix)Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10% - u/s other than 112A in schedule SI should be equal to Sl. No. 5x schedule BFLA
468	Schedule SI	Total of Income (i) of schedule SI should match with sum of individual line items
469	Schedule SI	Total of all tax on special incomes at "Tax Thereon" (ii) should be consistent with total tax in schedule SI

470	Schedule SI	115B income from life insurance business in schedule SI should be equal to balance income post BFLA i.e Sl. No. 5(iii)
471	Schedule EI	In Schedule EI Sl. No. 5 Pass through income not chargeable to tax should be equal to the amount of exempt income mentioned in Schedule PTI
472	Schedule EI	In Schedule EI Sl. No. 6 should be equal to sum of Sl.no 1 + 2(v) + 3 + 4 + 5
473	Schedule EI	In Schedule EI Sl. No. 2v should be equal to sum of Sl. No. i-ii-iii+iv
474	Schedule EI	In Schedule EI Sl. No. 2 (iv) Agricultural income portion relating to Rule 7, 7A, 7B(1), 7B(1A) and 8 should be equal to Sl. No. 40 of Schedule BP
475	Schedule EI	In "Schedule EI" in total of Other exempt income at Sl. No. 3, should be equal to value entered in individual columns.
476	Schedule EI	In "Schedule EI" ' Total income not chargeable to tax as per DTAA' at Sl. No. 4 should be equal to the total of amount entered in "Amount of Income"
477	Schedule PTI	In Schedule PTI, Col. 9 should be equal to Col. 7-8
478	Schedule PTI	In Schedule PTI, Sl. No. iia Short Term should be equal to sum of ai + aii
479	Schedule PTI	In Schedule PTI, Sl. No. iib Long Term should be equal to sum of bi + bii
480	Schedule PTI	In Schedule PTI, Sl. No. iii Other Sources should be equal to sum of a + b
481	Schedule PTI	In Schedule PTI, Sl. No. iv Income claimed to be exempt should be equal to sum of a+b+c
482	Schedule MAT	In Schedule MAT, Whether the financial statements of the company are drawn up in compliance to the Indian Accounting Standards (Ind-AS) specified in Annexure to the companies (Indian Accounting Standards) Rules, 2015. If yes then Sr.no 8 should be mandatory filled. If Flag is N then Sr.no 8 should not allowed be filled
483	Schedule MAT	The value at field (7) of schedule MAT should be equal to sum of Sl. No. (4+ 5n – 6l).
484	Schedule MAT	In Schedule MAT, Sl. No. 9. Deemed total income under section 115JB should be sum of (7 + 8e – 8j)
485	Schedule MAT	In Schedule MAT, Sl. No. 5n should be sum of Sl. No. 5a to 5m
486	Schedule MAT	In Schedule MAT, Sl. No. 6l should be sum of Sl. No. 6a to 6k
487	Schedule MAT	In Schedule MAT, Sl. No. 5a should be minimum of Sl. No. 54 & 55 of Schedule P&L and value entered at Sl. No. 5a of schedule MAT
488	Schedule MAT	in Schedule MAT Sl. No. 8A. e should be sum of Sl. No. 8Aa to 8Ad
489	Schedule MAT	in Schedule MAT Sl. No. 8B. j should be sum of Sl. No. 8f to 8i
490	Schedule MAT	As per section 115JB assessee is not liable to compute MAT, if opting for tax regime under section 115BAA or 115BAB
491	Schedule MAT	in Schedule MAT Sl. No. 9b should be equal to Sl. No. (9- 9a)

492	Schedule MATC	IN Schedule MATC Sl. No. 1, Tax under section 115JB in assessment year 2021-22 should be equal to 1d of PART B-TTI
493	Schedule MATC	In Schedule MATC, Sl. No. 2 should be equal to Sl. No. 2f of Part BTTI
494	Schedule MATC	In Schedule MATC, Sl. No. 3 should be equal to Sl. No. 2-1. This rule is applicable only if 2 is greater than 1, otherwise Sl. No. 3 = 0
495	Schedule MATC	In Schedule MATC, Sl. No. 3 should be equal to zero when Sl. No. 2 is less than or equal to 1
496	Schedule MATC	In Schedule MATC, Sl. No. 5 Amount of tax credit under section 115JAA utilized during the year should be equal to Total of item no. 4c(xv)
497	Schedule MATC	In Schedule MATC, Sl. No. 6 Amount of MAT liability available for credit in subsequent assessment years should be equal to Total of item no. 4Dxv.
498	Schedule MATC	If tax payer is opting for tax regime under section 115BAA or 115BAB, then MATC should not be filled
499	Schedule BBS	The date entered in schedule BBS should be between 01/04/2021 to 31.03.2022 for AY 2022-23
500	Schedule BBS	In Schedule BBS, Surcharge should be equal to 12% of amount of Additional income tax payable under section 115QA
501	Schedule BBS	In Schedule BBS, Health & Education cess should be equal to 4% of amount of Additional income tax payable + Surcharge
502	Schedule BBS	In Schedule BBS, total tax payable should be equal to the sum of Additional income tax payable + Surcharge + Health & education cess
503	Schedule BBS	In Schedule BBS, Additional Income Tax + Interest payable should be consistent with sum of Total tax payable+ Interest payable u/s 115QB
504	Schedule BBS	In Schedule BBS, the net tax payable should be. Equal to the difference of additional income tax+ interest payable – Tax & Interest paid (If Positive)
505	Schedule BBS	In Schedule BBS, the net tax Refundable should be equal to the difference of additional income tax+ interest payable – Tax & Interest paid (If Negative)
506	Schedule TPSA	In Schedule TPSA, Income tax payable should be 18% of amount of primary adjustment
507	Schedule TPSA	In Schedule TPSA, Surcharge should be 12% of amount of Additional income tax payable
508	Schedule TPSA	In Schedule TPSA, Health & Education cess should be 4% of amount of Additional income tax payable + Surcharge
509	Schedule TPSA	In Schedule TPSA, total additional tax payable should be sum of Additional income tax payable + Surcharge + Health & education cess

510	Schedule TPSA	In Schedule TPSA, the amount in taxes paid should be equal to the sum of amount deposited
511	Schedule TPSA	In Schedule TPSA, the net tax payable should be equal to the difference of total additional tax payable and taxes paid
512	Schedule TPSA	In Part A-OI, field “Whether the assessee has entered into an impermissible avoidance arrangement, as referred to in section 96, during the previous year” is selected as “yes” schedule TPSA cannot be blank
513	Schedule TPSA	In schedule TPSA, Date at which tax is deposit cannot be after System Date
514	Schedule FSI	In schedule FSI, Tax relief available (Column e) should be lower of tax paid outside India (column c) or Tax payable on such income under normal provisions in India (Column d)
515	Schedule FSI	Schedule FSI is not applicable for non residents
516	Schedule FSI	In Schedule FSI, Total should be equal to sum of Sl. No. (i+ii+iii+iv)
517	Schedule FSI	If tax relief is claimed against House Property in Schedule FSI then amount shown in House property in Sl. No. 1k+2 should not be less than the amount of income shown under House property in Schedule FSI
518	Schedule FSI	If tax relief is claimed against Business or Profession in Schedule FSI then amount shown in Business Income in Sl. No. D of Trading Account + Positive values of Sl. No. 14 of schedule Profit and loss should not be less than the amount of income shown under Business or Profession in Schedule FSI
519	Schedule FSI	If tax relief is claimed against Capital Gains in Schedule FSI then amount of Income shown in Capital gains should not be less than the amount of income shown under Capital gains in Schedule FSI
520	Schedule FSI	If tax relief is claimed against other sources in Schedule FSI then amount of Income shown in other sources should not be less than the amount of income shown under the head other sources
521	Schedule TR	In schedule TR, Sl. No. 2 “Total Tax relief available in respect of country where DTAA is applicable (section 90/90A)” should be equal to total of column d “Total tax relief available” wherever section 90/90A is selected in column e “Section under which relief claimed”
522	Schedule TR	In schedule TR, Sl. No. 3, Total Tax relief available in respect of country where DTAA is not applicable should be equal to total of column d “Total tax relief available” wherever section “91” is selected in column e “Section under which relief claimed”
523	Schedule TR	In schedule TR, Sl. No. 2+3 is should be equal to sum total of column 1d
524	Schedule TR	Schedule TR is not applicable for non residents
525	Schedule TR	In Schedule TR, Col C “Total taxes paid outside India should be equal to total of Col. C of Schedule FSI in respect of each country

526	Schedule TR	In Schedule TR, Col d Total tax relief available should be equal to total of Col. E of Schedule FSI in respect of each country
527	Schedule GST	If "GSTIN No." is filled then "Annual Value of Outward Supplies as per the GST Return Filed" is to be mandatorily filled.
528	Schedule GST	If "Annual Value of Outward Supplies as per the GST Return Filed" is filled then "GSTIN No." is to be mandatorily filled.
529	Schedule GST	Total of Annual value of Outward Supplies as per the GST returns filed should be consistent with the break-up column
530	Part B – TI	In "Schedule PART B – TI", value of '2v' "Total" should be equal to the sum of (2i + 2ii + 2iii + 2iv)
531	Part B – TI	In "Schedule PART B – TI", value of '3a(v)' "Total Short-term" should be equal to the sum of (ai + aii + aiii + aiv).
532	Part B – TI	In "Schedule PART B – TI", value of '3b(iv)' Total Long-term should be equal to the sum of (bi + bii + biii)
533	Part B – TI	In "Schedule PART B – TI", value of '3c' "Total capital gains" should be equal to the sum of (3av + 3biv)
534	Part B – TI	In "Schedule PART B – TI", value of '4d' "Total" should be equal to the sum of (4a + 4b + 4c)
535	Part B – TI	In schedule -Part B TI the value in pt. 5 should be EQUAL TO total of pt. (1 + 2v + 3c+ 4d)
536	Part B – TI	In "Schedule PART B – TI", value of '1' 'Income from house property' is greater than 0 but schedule HP Not filled
537	Part B – TI	In "Schedule PART B – TI", value of '2i' Profits and gains from business other than speculative business and specified business should be equal to "A39 of Schedule-BP"
538	Part B – TI	In schedule Part B-TI, Sl. No. 3ai "Income claimed in Short term chargeable @15%" >0, then it is mandatory to fill Table E in Sch CG and amount in part B TI should be equal to 9ii of item E of schedule CG
539	Part B – TI	In schedule Part B-TI, Sl. No. 3aii Income claimed in Short term chargeable @30% >0, then it is mandatory to fill Table E in Sch CG and amount in part B TI should be equal to 9iii of item E of schedule CG
540	Part B – TI	In schedule Part B-TI, Sl. No. 3aiii, Income claimed in STCG chargeable at applicable rate, >0 , then it is mandatory to fill Table E in Sch CG and amount in part B TI should be equal to 9iv of item E of schedule CG
541	Part B – TI	In schedule Part B-TI, Sl. No. 3aiv- Income claimed in STCG chargeable at special rates in India as per DTAA>0, then it is mandatory to fill Table E in Sch CG and amount in part B TI should be equal to 9v of item E of schedule CG
542	Part B – TI	In schedule Part B-TI, Sl. No. 3bi-Income claimed in Long term chargeable @10% >0 , then it is mandatory to fill Table E in Sch CG and amount in part B TI should be equal to equal to 9vi of item E of schedule CG

543	Part B – TI	In schedule Part B-TI, Sl. No. 3bii- Income claimed in Long term chargeable @20%>0, then it is mandatory to fill Table E in Sch CG and amount in part B TI should be equal to equal to 9vii of item E of schedule CG
544	Part B – TI	In schedule Part B-TI, Sl. No. 3biii- Income claimed in LTCG chargeable at special rates in India as per DTAA>0, then it is mandatory to fill Table E in Sch CG and amount in part B TI should be equal to 9viii of item E of schedule CG
545	Part B – TI	If Sl. No. 4a of Sch-Part B TI >0, then it is mandatory to fill schedule OS or amount at Sl. No. 4a of schedule -Part B TI should be equal to Sl. No. 6 of Sch OS
546	Part B – TI	If Sl. No. 4b of Sch-Part B TI >0, then it is mandatory to fill schedule OS or amount at Sl. No. 4b of schedule -Part B TI should be equal to Sl. No. 2 of Sch OS
547	Part B – TI	If Sl. No. 4c of Sch-Part B TI >0, then it is mandatory to fill schedule OS or amount at Sl. No. 4c of schedule -Part B TI should be equal to Sl. No. 8e of Sch OS
548	Part B – TI	In Part B-TI Sl. No. 6 Losses of current year set off against income from all the heads should be equal to total of “2xvii”, “3xvii “ and “4xvii of Schedule CYLA
549	Part B – TI	The value in Pt 8- Brought forward losses set off against 7 of Part B TI should be equal to total value in field 2xvi, 3xvi and 4xvi of Schedule BFLA
550	Part B – TI	In part B-TI, the value of GTI (pt9) should be equal to pt. 5 (Total)-pt. 6(Losses of current year set off against 5) – pt. 8(Brought forward losses set off against 7) or “0” whichever is higher
551	Part B – TI	If Deduction u/s 10AA is claimed in Part B TI, Schedule 10AA shall be filled
552	Part B – TI	In schedule Part B -TI, Total Income” should be same “Total of (GTI minus Chapter VI-A deductions & deduction u/s 10AA) after considering rounding-off”
553	Part B – TI	If Deductions claimed at Point No. 11a of “Part B TI” then “Schedule VI-A Part B” should be filled!
554	Part B – TI	If Deductions claimed at Point No. 11b of “Part B TI” then “Schedule VI-A Part C” should be filled!
555	Part B – TI	In schedule part BTI- Deduction u/s 10AA should be consistent with the deduction mentioned in schedule 10AA’but cannot exceed Sl. No. 9-10-11c of Part B TI
556	Part B – TI	In Part B-TI, Sl. No. 16 .Net agricultural income/ any other income for rate purpose should be equal to Sl. No 2v of schedule EI
557	Part B – TI	In schedule part B TI, deduction under chapter VI-A, Part-C should be equal to Sl. No. 2 of schedule VI-A but cannot exceed ii5 of schedule BFLA as reduced by presumptive income u/s 44AE “37(i) of schedule BP
558	Part B – TI	In “Schedule PART B – TI”, value at field ‘11©’ “Total (11a + 11b)” should be equal to “11a + 11b” (limited to 9-10).

559	Part B – TI	In “Schedule PART B – TI”, value of ‘2ii’ Profits and gains from speculative business should be equal to “E3(ii)” at table “E of Schedule BP.”
560	Part B – TI	In “Schedule PART B – TI”, value of ‘2iii’ Profits and gains from specified business should be equal to “E3(iii)” at table “E of Schedule BP.”
561	Part B – TI	Income offered u/s 115BBF and 115BBG & 115B in sl. No 2(iv) of Part B TI should be equal to sum total of value at field (A3d), (A3e) & 3iv of Table E of schedule BP.
562	Part B – TI	In Part BTI, Deemed income under section 115JB should be equal to Sl. No. 9 of Schedule MAT
563	Part B – TI	In schedule part B TI, deduction under chapter VI-A, Part B should be equal to Sl. No. 1 of schedule VI-A
564	Part B – TI	In Part B TI, the value in Pt 17-Losses of current year to be carried forward should be equal to sum total of row xiv of Schedule CFL
565	Part B – TI	In Schedule part B TI, Sl. No. 14 Income chargeable to tax at special rate under section 111A, 112, 112A etc, should be consistent with sum total of special incomes of Schedule SI
566	Part B – TI	In “Schedule PART B – TI”, value of ‘1’ ‘Income from house property’ should be equal to value at “ Sl. No. 3 of Schedule-HP”
567	Part B – TTI	In Part B TTI Sl. No. 2b should be equal to total of Col.(ii) of Schedule SI
568	Part B – TTI	Tax credit shown by assessee in Part B-TTI/ Tax Paid schedule shall be consistent with the claims made in relevant schedules of TDS/TCS/IT
569	Part B – TTI	In Part B TTI, the value in pt. 2c should be equal to the total of (2a + 2b)
570	Part B – TTI	In Part B TTI, the value in pt. 2f should be equal to total of (2c + 2diii +2e)
571	Part B – TTI	Tax Relief claimed under Section 90/90A in Part B TTI at Sl. No. 6a should be equal to amount entered in sl. No 2 of Schedule TR.
572	Part B – TTI	Tax Relief claimed under Section 91 in Part B TTI at Sl. No. 6b should be equal to amount entered in sl. No 3 of Schedule TR.
573	Part B – TTI	“Total Tax Relief” in Part B TTI at Sl. No. 6c should be same as the sum of (Relief u/s 90/90A at Sl. No. 6a and Relief u/s 91 at Sl. No. 6b).
574	Part B – TTI	In Part B TTI, the value in pt. 8e should be equal to total of (8a + 8b + 8c+8d).
575	Part B – TTI	In Part B TTI, the value in pt. 9 should be equal to the total of (7 + 8e)
576	Part B – TTI	In Part B TTI, the value in point 10e should be equal to (10a+10b+10c+10d).
577	Part B – TTI	IFSC under “Bank Details” should tallied with the RBI database
578	Part B – TTI	Schedule Part-B TTI, Sl. No. 12 should be equal to the sum of Sl. No. 10e- 9 (only if the difference is positive)

579	Part B – TTI	If in Schedule Part-B TTI, Sl. No. 12 should be equal to the sum of Sl. No. 9-10e (only if the difference is positive)
580	Part B – TTI	In “PART B- TTI”, value at Sl. No. ‘3’ “Gross tax payable” should be equal to higher of value at Sl. No. 1d “Total Tax Payable on deemed total income u/s 115JB” or value at Sl. No. 2f “Gross tax liability”
581	Part B – TTI	In Schedule Part BTTI, Tax payable after credit u/s 115JAA at Sl. No. 5, should be equal to sum of Sl. No. 3 -4
582	Part B – TTI	In “PART B- TTI”, value at Sl. No. ‘7’ “Net tax liability” should be equal to value of Sl. No. 5 – Sl. No. 6c
583	Part B – TTI	The value in pt. 1a -Tax payable on deemed total income under section 115JB should be equal to Value at Sl. No. 10 of Schedule MAT
584	Part B – TTI	In Part B TTI, Sl. No. 4 “Credit under section 115JAA of tax paid in earlier years “ should be equal to Sl. No. 5 of Schedule MATC
585	Part B – TTI	In Part B TTI, the value in pt. 4-Credit under section 115JAA of tax paid in earlier years cannot be claimed if Sl. No. 2f is less than Sl. No. 1d
586	Part B – TTI	“Total Tax Payable on Deemed Total Income u/s 115JB” should be equal to sum of (Tax Payable on Deemed Income plus Surcharge plus Cess).
587	Part B – TTI	In “Schedule Part B TTI” point “Advance Tax” paid should be equal to the sum of total Tax Paid in schedule IT where date of deposit is between 01/04/2021 and 31/03/2022.
588	Part B – TTI	In “Schedule Part B TTI” Self-Assessment Tax should be equal to the sum of total Tax Paid in schedule IT where date of deposit is after 31/03/2022 for A.Y 2022-23.
589	Schedule IT	In Schedule IT, Total of col 5 Tax Paid/Amount should be equal to sum of individual values
590	Schedule TDS	In Schedule TDS (Other than salary) [As per Form 16A/16B/16C/16D], “The Amount of TDS claimed this year” cannot be more than “Tax deducted”
591	Schedule TDS	In Schedule TDS (As per Form 16A/16B/16C/16D)/TCS, year of tax deduction cannot be ‘0’ / ‘null ’ if there is a claim brought forward of TDS
592	Schedule TDS	In Schedule TDS -1 or TDS 2 total of ‘TDS Credit claimed this year” should be equal to sum of individual values
593	Schedule TDS	In Schedule TDS -1 or TDS-2, Unclaimed TDS brought forward & details of TDS of current FY should be provided in different rows
594	Schedule TDS	In Schedule TDS, 15B1, Details of TDS on Income (As per 16A furnished by Deductor) or Schedule TDS, 15B2, Details of TDS on Income (As per 16B/16C/16D furnished by Deductor), TDS credit claimed this year in col. No. 9 cannot be more than Gross amount disclosed in col. No. 11
595	Schedule TDS	In Schedule TDS, 15B1, Details of TDS on Income (As per 16A furnished by Deductor), if TDS is claimed then Corresponding

		Income/ withdrawals offered – “Gross Amount “ and “Head of Income” is to be mandatorily filled.
596	Schedule TDS	In Schedule TDS, 15B2, Details of TDS on Income (As per 16B/16C/16D furnished by Deductor), if TDS is claimed then Corresponding Income offered – “Gross Amount “ and “Head of Income” is to be mandatorily filled.
597	Schedule TDS	TDS Claimed from the other person, shall not exceed TDS deducted on such person in schedule TDS on Income (As per 16A furnished by Deductor)
598	Schedule TDS	TDS Claimed from the other person, shall not exceed TDS deducted on such person in schedule TDS on Income (As per 16B/16C/16D furnished by Deductor)
599	Schedule TDS	In Schedule TDS 1 or TDS-2, if TDS credit relating to other person is selected the PAN of other person shall be provided mandatorily
600	Schedule TDS	In Schedule TDS, 15B1, Details of TDS on Income (As per 16A furnished by Deductor) or Schedule TDS, 15B2, Details of TDS on Income (As per 16B/16C/16D furnished by Deductor), if TDS credit relating to other person is selected then TAN of the Deductor/ PAN of Tenant/ Buyer should be filled
601	Schedule TDS	In Schedule TDS1 or TDS2, claim of TDS in “Claimed in own hands” should be less than or equal to “TDS b/f” or “TDS deducted
602	Schedule TCS	In Schedule TCS, “The Amount of TCS claimed this year” Column 7 cannot be more than “Tax collected”
603	Schedule TCS	In Schedule TCS total of col 7 “TCS credit out of (5) or (6) being claimed this year” should be equal to sum of individual values
604	Schedule 80G	If deduction under section 80G claimed in sl. No (a) of Sch VI A then its mandatory to fill details in Schedule 80G
605	Schedule 80G	In Sch 80G Donee PAN cannot be same as “Assessee PAN” or “PAN at Verification”
606	Schedule 80G	In Schedule 80G if value at field Total field of “Eligible amount of Donations” (E in Schedule 80G) cannot be more than value at field “Total Donations”(E in Schedule 80G)
607	Schedule 80G	In Sch 80G, Sl. No. A, B, C & D Amount donated in cash should not exceed Rs. 2000
608	Schedule 80G	In Sch 80G, Total Donation at point A, B, C & D should be equal to the sum of Donation in Cash and Donation in other mode.
609	Schedule 80G	In Sch 80G, Total Donation at point E should be equal to the sum of (Aiii + Biii + Ciii + Diii)
610	Schedule 80G	Assessee is claiming deduction u/s 80G more than qualifying limit.
611	Schedule 80G	In schedule 80G, If PAN is already entered in anyone of the set of blocks (i.e 100%, 50%, with Qualifying limit, without Qualifying limit) then same PAN cannot be entered in any other block
612	Schedule 80G	In Schedule VIA, value at Sl. No. 1a of system calculated value of 80G should match with value at eligible donation at Sl. No. E in Schedule 80G

613	Schedule 80GGA	In Sch 80GGA, Total Donation should be equal to the sum of Donation in Cash and Donation in other mode.
614	Schedule 80GGA	In Sch 80GGA, Total Donation should be equal to the sum of (i+ii)
615	Schedule 80GGA	In Sch 80GGA, Amount donated in cash should not exceed Rs. 2000
616	Schedule 80GGA	In Sch 80GGA Donee PAN should not be same as “Assessee PAN” or “PAN at Verification”
617	Schedule 80GGA	If deduction u/s 80GGA is claimed in Sch VI A, details shall be provided in Schedule 80GGA
618	Schedule 80-IA	In “Schedule 80-IA” Total deductions under section 80-IA should be equal to the value entered in (a + b + c)
619	Schedule 80-IB	Total of Schedule 80-IB should be equal to sum of all individual line items i.e (Total of a to f)
620	Schedule 80-IC/IE	Schedule 80-IC/80IE Sl. No. e should be equal to sum of Sl. No. a to dh
621	Schedule 80-IC/IE	Schedule 80-IC or 80IE Sl. No. dh should be equal to sum of Sl. No. (da + db + dc + dd + de + df + dg)
622	Schedule 10AA	Schedule 10AA value at field “Total deduction under section 10AA” in schedule 10AA should be equal to sum of “amount of deduction”
623	Schedule VI-A	If opting for lower taxation under section 115BA, following deductions cannot be claimed: (i) schedule 10AA (ii) Schedule 80 (iii) Part C deductions under chapter VI-A other than 80JJAA
624	Schedule VI-A	If opting for lower taxation under section 115BAB, following deductions cannot be claimed: (i) schedule 10AA (ii) Schedule 80 (iii) Part C deductions under chapter VI-A other than 80JJAA or 80M
625	Schedule VI-A	If opting for lower taxation under section 115BAA, following deductions cannot be claimed: (i) schedule 10AA (ii) Schedule 80 (iii) Part C deductions under chapter VI-A other than 80JJAA and 80LA(1A) or 80M.
626	Schedule VI-A	Value claimed in 80-IA field in sch VI A at Sl. No. 2e cannot be higher than the value in Sch 80-IA at Sl. No. 2f
627	Schedule VI-A	Assessee cannot claim deduction u/s 80IA in Sl. No. 2e of schedule VI-A without filling Schedule 80IA
628	Schedule VI-A	Total Part C deduction under schedule VI-A cannot exceed Net Profit or loss from business or profession other than speculative business and specified business after applying rule 7A, 7B or 8, if applicable after adjusting the current & brought forward losses and reducing income u/s 44AE “

629	Schedule VI-A	Value claimed in 80-IB at Sl. No. 2h of Sch VI A cannot be higher than the value in Sch 80-IB at "Sl. No. K"
630	Schedule VI-A	In schedule VI-A, Sl. No. 2h – Deduction u/s 80-IB cannot be claimed unless schedule 80-IB is filled
631	Schedule VI-A	Value claimed in 80-IC or 80IE at Sl. No. 2j in Sch VI A cannot be higher than the value in Sch 80-IC/80IE (Sl. No. e)
632	Schedule VI-A	In schedule VI-A, Sl. No. 2j, Deduction u/s 80-IC/IE cannot be claimed unless schedule 80-IC/IE is filled.
633	Schedule VI-A	In Schedule VI-A Sl. No. 3 should be equal to total of Sl. No. 1 & 2
634	Schedule VI-A	In Schedule VI-A Sl. No. 1"Total Deduction under Part B (a + b + c + d)" should be equal to sum of Sl. No. a"80G" + b " section 80GGB + Sl. No. c "section 80GGA" + Sl. No. d " section 80GGC"
635	Schedule VI-A	In Schedule VIA Sl. No. 1"Total Deduction under Part B (a + b + c + d)" should be equal to sum of Sl. No. a "80G" + b "section 80GGB + Sl. No. c "section 80GGA" + Sl. No. d "section 80GGC"
636	Schedule VI-A	In Schedule VIA Sl. No. 2 "Part C – Deduction in respect of certain incomes" should be equal to total of Sl. No. e "section 80-IA" to Sl. No. p "section 80PA"
637	Schedule VI-A	Sl. No.1(c) of Part B in Schedule VI-A: 80GGA is only allowed to assessee having no Business Income.
638	Schedule VI-A	In schedule VI_A, date of distribution of dividend cannot be after "one month prior to the date for furnishing the return of income under sub-section (1) of section 139" for deduction claimed under section 80M
639	Schedule VI-A	In Schedule VIA, both 80LA(1) and 80LA(1A) cannot be claimed together
640	Schedule VI-A	In Sch VIA 80LA(1A) can be claimed only if in Part A General, "Whether assessee is located in an International Financial Services Centre and derives income solely in convertible foreign exchange?" is selected as "Yes"
641	Schedule VI-A	In Sch VIA 80LA(1) can be claimed only if in Part A General, "Whether assessee is located in an International Financial Services Centre and derives income solely in convertible foreign exchange?" is selected as "No"
642	Schedule VI-A	Deduction claimed u/s 80M cannot exceed dividend income offered in schedule OS and schedule BP subject to maximum of balance income at sl. no. xiii(5) and ii(5) of schedule BFLA
643	Schedule VI-A	Foreign company cannot claim deduction u/s 80M
644	Schedule VI-A	Deduction u/s 80PA shall not be allowed if the nature of business code is selected other than 1001 to 1018 from schedule nature of business
645	Schedule VI-A	In schedule VI-A if deduction u/s section 80M is claimed then it is mandatory to select one of the option from dropdown as Schedule OS or Schedule BP as applicable

646	Verification	In Part A General “Name of the representative, Capacity of the representative, Address of the representative and Permanent Account Number (PAN)/ Aadhaar of the representative” is mandatory if in schedule “Verification” Verification capacity is selected as “Representative” from drop down
647	Verification	In case of domestic company, PAN entered at “Verification” should match with any of the PAN entered at "Key persons"

2.2 Category B:

Table 3: Category B Rules

S. No.	Schedule	Scenarios
1	Part A - General Information	if assessee is liable to audit u/s 44AB, then it is mandatory to file tax audit report u/s 3CA-3CD / Form 3CB-3CD online.
2	Part A - General Information	if income declared in section 44AD then it is mandatory to upload Audit report u/s 44DA in Form 3CE on or before due date.
3	Schedule TDS	As per Rule 37BA of the Income Tax Rules, 1962, read with Section 199 of the Income Tax Act, 1961, credit of tax deducted at source shall be given for the assessment year for which such income is assessable. Thus, please ensure that the schedules contain the details of the receipts and are not left blank. Further, ensure that all the receipts / income on which credit is claimed as per 26AS are appearing in the return.

2.3 Category D:

Table 4: Category D Rules

S. No.	Schedule	Scenarios
1	Part A - General Information	In case assessee is showing capital gain/loss on slump sale basis, form 3CEA is required to be uploaded on or before due date.
2	Part A - General Information	If assessee is liable to audit u/s 92E as per the Income Tax Return, then Form 3CEB is required to be uploaded on or before due date.
3	Part A - General Information	Benefit of lower tax rates u/s 115BA will be allowed only if Form 10IB is uploaded on or before due date of filing of return of income
4	Part A - General Information	Benefit of lower tax rates u/s 115BAA will be allowed only if Form 10ID is uploaded on or before due date of filing of return of income
5	Part A - General Information	Benefit of lower tax rates u/s 115BAB will be allowed only if Form 10IE is uploaded on or before due date of filing of return of income

6	Schedule BP	If assessee showed income under tonnage scheme but form 66 is not yet filed.
7	Schedule BP	In schedule BP, income offered u/s 44DA at Sl. No. 36(viii) should be equal to income as per form 3CE (Income will be increased if amount is more in Form 44DA)
8	Schedule BP	In schedule BP, income offered u/s "Chapter-XII-G (tonnage)" should be equal to income as per form 66 (Income will be increased if amount is more in Form 66)
9	Schedule OS	in schedule OS, Income offered u/s 115BBF have to mandatorily accompanied with form 3CFA, otherwise income will be chargeable at Normal rates
10	Schedule OS	To offer income u/s 115BBF, Taxpayer has to be resident and return has to be filed within the due date, and should be in receipt of such income
11	Schedule DOA	Schedule DOA Sl. No. 17 should be equal to sum of Sl. No. 5+8-3-4-7-16
12	Schedule DPM	Schedule DPM, value at Sl. No. 20 should be equal to "5 + 8 – 3 - 4 - 7 - 19". Please enter properly
13	Schedule MAT	In schedule MAT Sl. No. 9 "Book Profits" should be equal to book profits at per Form 29B" Report under section 115JB of the Income-tax Act, 1961 for computing Book profits and Minimum Alternate Tax "(Income will be increased if amount is more in Form 29B)
14	Part B - TI	In Part BTI Part C - Deduction can be claimed if the return is filed on or before the due date specified u/s 139(1)
15	Part B -TI	In Part BTI, Sl. No. 12 "Deduction u/s 10AA" can be claimed only if the return is filed on or before the due date specified u/s 139(1)
16	Part B -TI	In Part B TI, Sl. No. 11B>0 and Value at field (I) of Part C -Deduction in Schedule VI-A is greater than ZERO and Form 10DA has not been filed
17	Part B -TTI	If assessed claiming relief u/s 90 & 91 then it is mandatory to file form 67
18	Part B -TTI	It is mandatory to file form 29B if tax as per MAT is more than tax as per Normal provisions of the act.
19	Schedule 80	Deduction u/s 80-I(7) or u/s 80-IA(7) or u/s 80-IB or u/s. 80 IC or u/s. 80IE is claimed but Form 10CCB is not filed / 10CCB is not filed within due date for the AY 2022-23 or date as extended
20	Schedule 10AA	Deduction u/s 10AA is claimed in the Income Tax Return but Form 56F is not yet filed
21	Schedule 10AA	In schedule 10AA there is an inconsistency in the deduction claimed u/s 10AA and amount mentioned in Form 56F (deduction will be reduced based on the entries in the form)
22	Schedule VI-A	Ensure filing of form 10CCF within specified due date in order to claim benefit of section 80LA/80IA(1A)"
23	Schedule VI-A	In schedule VI_A, deduction claimed u/s 80JJAA at Sl. No. 2I should be equal to amount mentioned in Form 10DA

24	Schedule VI-A	In schedule VI_A, deduction claimed u/s 80LA(1)/80LA(1A) at Sl. No. 2m/n should be equal to amount mentioned in Form 10CCF (Deduction will be reduced based on the entries in the form)
25	Schedule VI-A	In schedule VI_A, deduction claimed u/s 80IA at Sl. No. 2e should be equal to sum of amount mentioned in Form 10CCB
26	Schedule VI-A	In schedule VI_A, deduction claimed u/s 80IB at Sl. No. 2h should be equal to sum of amount mentioned in Form 10CCB
27	Schedule VI-A	In schedule VI_A, deduction claimed u/s 80IAB at Sl. No. 2f should be equal to sum of amount mentioned in Form 10CCB
28	Schedule VI-A	In schedule VI_A, deduction claimed u/s 80IAC at Sl. No. 2g should be equal to sum of amount mentioned in Form 10CCB
29	Schedule VI-A	In schedule VI_A, deduction claimed u/s 80IC/80ID at Sl. No. 2j should be equal to sum of amount mentioned in Form 10CCB
30	Schedule EI	In Schedule EI at Sl. No. 3a, if amount mentioned for section 10(23FF) is more than zero please ensure to file form 10-II before one month of due date of filling of return
31	Schedule EI	In Schedule EI at Sl. No. 3a, if amount mentioned for section 10(4D) is more than zero please ensure to file form 10-IK before one month of due date of filling of return
32	-	All the effects reported in the audit reports Form 3CD are expected to be routed through Schedule OI and Schedule BP, based on the mappings provided. Mapping related to these rules are provided in Annexure 1 below

Annexure 1

Following fields of ITR should be tallied with corresponding amount mentioned in Tax Audit report i.e Form 3CD

Schedule Name in ITR	Field Name in ITR	Field in ITR	Field in Form 3CD
Schedule OI	Section 28		
	the items falling within the scope of section 28	Sl. No. 5(a)	Form 3CD clause 16 (a)
	The proforma credits, drawbacks, refund of duty of customs or excise or service tax, or refund of sales tax or value added tax, or refund of GST, where such credits, drawbacks or refunds are admitted as due by the authorities concerned	Sl. No. 5(b)	Form 3CD clause 16 (b)
			Form 3CD clause 16 (c)

	escalation claims accepted during the previous year	Sl. No. 5(c)	
	Any other item of income	Sl. No. 5(d)	Form 3CD clause 16 (d)
	Section 36		
	Any sum paid to an employee as bonus or commission for services rendered, where such sum was otherwise payable to him as profits or dividend.[36(1)(ii)]	Sl. No. 6(c)	Form 3CD clause 20(a)
	Any amount of interest paid in respect of borrowed capital[36(1)(iii)]	Sl. No. 6(d)	Form 3CD clause 21(i)
	Any sum received from employees as contribution to any provident fund or superannuation fund or any fund set up under ESI Act or any other fund for the welfare of employees to the extent not credited to the employees account on or before the due date [36(1)(va)]	Sl. No. 6(k)	<p>Form 3CD clause 20(b)</p> <p>Sum of (1+2+3+4+5) as mentioned below:</p> <p>1) if Actual date or due date or both are blank or null or 0 then sum received from employees</p> <p>2) if Actual date is before FY (1st April 2021), then sum received from employees</p> <p>3) if Actual date & due date are beyond the due date of filing of return then sum received from employees</p> <p>4) If amount is paid after due date of payment or due date of payment of date of payment is blank/null/invalid then sum received from employees</p> <p>5) If actual amount paid is within the due date of payment then difference of sum received from employees as reduced by actual amount paid if the difference is</p>

		positive and sum received from employees is greater than 'zero'
Section 37		
Expenditure of capital nature [37(1)]	Sl. No. 7(a)	Form 3CD, Clause 21 (a) "field Capital Expenditure" Column "Amount"
Expenditure of personal nature;[37(1)]	Sl. No. 7(b)	Form 3CD, Clause 21 (a) "field Personal Expenditure" Column "Amount"
Expenditure on advertisement in any souvenir, brochure, tract, pamphlet or the like, published by a political party;[37(2B)]	Sl. No. 7(d)	Form 3CD, Clause 21 (a) "field Advertisement expenditure" column "Amount"
Expenditure by way of penalty or fine for violation of any law for the time being in force;	Sl. No. 7(e)	Form 3CD, Clause 21 (a) "field penalty or fine by violation of any law" column "Amount"
Any other penalty or fine;	Sl. No. 7(f)	Form 3CD, Clause 21 (a) "field any other Penalty or fine " column "Amount"
Expenditure incurred for any purpose which is an offence or which is prohibited by law;	Sl. No. 7(g)	Form 3CD, Clause 21 (a) "Expenditure incurred for any purpose which is an offence or which is prohibited by law " column "Amount"
Amount of any liability of a contingent nature	Sl. No. 7(i)	From Form 3CD, Clause 21 (g) "Particulars of any liability contingent in nature" column "Amount"
Section 40		
Amount disallowable under section 40 (a)(i), on account of non-compliance with provisions of Chapter XVII-B	Sl. No. 8A(a)	Form 3CD, clause 21(b)(i) sum of 21(b)(i)(A) field "Disallowance " and 21(b)(i)(B) field "amount of payment"
Amount disallowable under section 40(a)(ia) on account of non-compliance with the provisions of Chapter XVII-B	Sl. No. 8A(b)	30% of Form 3CD, clause 21(b)(ii) sum of 21(b)(ii)(A) field "Disallowance " and 21(b)(ii)(B) field "{(amount of tax deducted -amount of tax deposited)/Amount of tax deducted}* amount of payment"

Amount disallowable under section 40(a)(ib) on account of non-compliance with the provisions of Chapter VIII of the Finance Act, 2016	Sl. No. 8A(c)	Cause 21(b)(iii) sum of 21(b)(iii)(A) field "amount of payment" and 21(b)(iii)(B) field "{(amount of tax deducted - amount of tax deposited)/Amount of tax deducted}* amount of payment"
Amount disallowable under section 40(a)(iii) on account of non-compliance with the provisions of Chapter XVII-B	Sl. No. 8A(d)	Form 3CD, clause 21(b)(vii) field "Amount of payment"
Amount paid as wealth tax[40(a)(iia)]	Sl. No. 8A(f)	Form 3CD, clause 21(b)(v)
Amount paid by way of royalty, license fee, service fee etc. as per section 40(a)(iib)	Sl. No. 8A(g)	Form 3CD, clause 21(b)(vi)
Amount of interest, salary, bonus, commission or remuneration paid to any partner or member inadmissible under section [40(b)/40(ba)]	Sl. No. 8A(h)	From Form 3CD,"Total of column "Amount Inadmissible" as per Sl. No. 21(c) of form 3CD
Section 40A		
Amount paid, otherwise than by account payee cheque or account payee bank draft or use of electronic clearing system through a bank account or through such electronic mode as may be prescribed, disallowable under section 40A(3)	Sl. No. 9(b)	Form 3CD, clause 21(d)(A) field " Amount"
Provision for payment of gratuity[40A(7)]	Sl. No. 9(c)	Form 3CD, clause 21(e)
any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution;[40A(9)]	Sl. No. 9(d)	Form 3CD, clause 21(f)

Section 43B (Allowable)		
Any sum in the nature of tax, duty, cess or fee under any law	Sl. No. 10(a)	Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column "Amount" if clause 43B(a) is selected
Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	Sr.no 10(b)	Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column "Amount" if clause 43B(b) is selected
Any sum payable to an employee as bonus or commission for services rendered	Sl. No. 10(c)	Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column "Amount" if clause 43B(c) is selected
Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	Sl. No. 10(d)	Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column "Amount" if clause 43B(d) is selected
Any sum payable as interest on any loan or borrowing from any scheduled bank or a co-operative bank other than a primary agricultural credit society or a primary co-operative agricultural and rural development bank	Sl. No. 10(e)	Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column "Amount" if clause 43B(e) is selected
Any sum payable towards leave encashment	Sl. No. 10(f)	Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column "Amount" if clause 43B(f) is selected
Any sum payable to the Indian Railways for the use of railway assets	Sl. No. 10(g)	Form 3CD "Clause 26(A)(a)" Sum of figure mentioned at column "Amount" if clause 43B(g) is selected
Section 43B (Disallowable)		
Any sum in the nature of tax, duty, cess or fee under any law	Sl. No. 11(a)	Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause 43B(a) is selected

Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	Sl. No. 11(b)	Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause 43B(b) is selected
Any sum payable to an employee as bonus or commission for services rendered	Sl. No. 11(c)	Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause 43B(c) is selected
Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	Sl. No. 11(d)	Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause 43B(d) is selected
Any sum payable by the assessee as interest on any loan or borrowing from a deposit taking non-banking financial company or systemically important non-deposit taking non-banking financial company, in accordance with the terms and conditions of the agreement governing such loan or borrowing	Sl. No. 11(da)	Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause 43B(da) is selected
any sum payable by the assessee as interest on any loan or borrowing from a scheduled bank or a co-operative bank other than a primary agricultural credit society or a primary co-operative agricultural and rural development bank	Sl. No. 11(e)	Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause 43B(e) is selected
Any sum payable towards leave encashment	Sl. No. 11(f)	Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause 43B(f) is selected
Any sum payable to the Indian Railways for the use of railway assets	Sl. No. 11(g)	Form 3CD "Clause 26(B)(b)" Sum of figure mentioned at column "Amount" if clause 43B(g) is selected

	Any amount of profit chargeable to tax under section 41	Sl. No. 14	Form 3CD, Clause 25
	Amount of expenditure disallowed u/s 14A	Sl. No. 16	Form 3CD clause 21(h)
Schedule BP	Interest disallowable under section 23 of the Micro, Small and Medium Enterprises Development Act,2006	Sl. No. 19	Form 3CD clause 22
Schedule ESR	Col 2 " Amount, if any, debited to profit and loss account (2)" Section " 35(1)(i)"	Col. 2 of schedule ESR, Section 35(1)(i)	Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit & loss account" in "section 35(1)(i)"
	Col 2 " Amount, if any, debited to profit and loss account (2)" Section " 35(1)(ii)"	Col. 2 of schedule ESR, Section 35(1)(ii)	Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit & loss account" in "section 35(1)(ii)"
	Col 2 " Amount, if any, debited to profit and loss account (2)" Section " 35(1)(iia)"	Col. 2 of schedule ESR, Section 35(1)(iia)	Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit & loss account" in "section 35(1)(iia)"
	Col 2 " Amount, if any, debited to profit and loss account (2)" Section " 35(1)(iii)"	Col. 2 of schedule ESR, Section 35(1)(iii)	Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit & loss account" in "section 35(1)(iii)"
	Col 2 " Amount, if any, debited to profit and loss account (2)" Section " 35(1)(iv)"	Col. 2 of schedule ESR, Section 35(1)(iv)	Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit & loss account" in "section 35(1)(iv)"
	Col 2 " Amount, if any, debited to profit and loss account (2)" Section " 35(2AA)"	Col. 2 of schedule ESR, Section 35(2AA)	Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit & loss account" in "section 35(2AA)"
	Col 2 " Amount, if any, debited to profit and loss account (2)" Section " 35(2AB)"	Col. 2 of schedule ESR, Section 35(2AB)	Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit & loss account" in "section 35(2AB)"

Col 2 " Amount, if any, debited to profit and loss account (2)" Section " 35CCC"	Col. 2 of schedule ESR, Section 35CCC	Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit & loss account" in "section 35CCC"
Col 2 " Amount, if any, debited to profit and loss account (2)" Section " 35CCD"	Col. 2 of schedule ESR, Section 35CCD	Clause 19 of form 3CD amount mentioned at Column "Amount debited to profit & loss account" in "section 35CCD"
Col 3 " Amount of deduction allowable (3)" Section " 35(1)(i)"	Col. 3 of schedule ESR, Section 35(1)(i)	Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any specified under the relevant other guidelines, circular, etc., issued in this behalf." in "section 35(1)(i)"
Col 3 of Schedule ESR " Amount of deduction allowable(3)" Section "35(1)(ii)"	Col. 3 of schedule ESR, Section 35(1)(ii)	Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any specified under the relevant other guidelines, circular, etc., issued in this behalf" in "section 35(1)(ii)"
Col 3 of Schedule ESR " Amount of deduction allowable (3)" Section " 35(1)(iia)"	Col. 3 of schedule ESR, Section 35(1)(iia)	Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any specified under the relevant other guidelines, circular, etc., issued in this behalf." in "section 35(1)(iia)"
Col 3 of Schedule ESR " Amount of deduction allowable (3)" Section " 35(1)(iii)"	Col. 3 of schedule ESR, Section 35(1)(iii)	Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any specified under the relevant other guidelines, circular, etc., issued in this behalf." in "section 35(1)(iii)"

Col 3 of Schedule ESR " Amount of deduction allowable (3)" Section " 35(1)(iv)"	Col. 3 of schedule ESR, Section 35(1)(iv)	Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any specified under the relevant other guidelines, circular, etc., issued in this behalf." in "section 35(1)(iv)"
Col 3 of Schedule ESR " Amount of deduction allowable (3)" Section " 35(2AA)"	Col. 3 of schedule ESR, Section 35(2AA)	Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any specified under the relevant other guidelines, circular, etc., issued in this behalf." in "section 35(2AA)"
Col 3 of Schedule ESR " Amount of deduction allowable (3)" Section " 35(2AB)"	Col. 3 of schedule ESR, Section 35(2AB)	Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any specified under the relevant other guidelines, circular, etc., issued in this behalf." in "section 35(2AB)"
Col 3 of Schedule ESR " Amount of deduction allowable (3)" Section " 35CCC"	Col. 3 of schedule ESR, Section 35CCC	Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any specified under the relevant other guidelines, circular, etc., issued in this behalf." in "section 35CCC"
Col 3 of Schedule ESR " Amount of deduction allowable (3)" Section " 35CCD"	Col. 3 of schedule ESR, Section 35CCD	Clause 19 of form 3CD amount mentioned at Column "Amounts admissible as per the provisions of the Income-tax Act, 1961, and also fulfils the conditions, if any specified under the relevant other guidelines, circular, etc., issued in this behalf." in "section 35CCD"